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THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, December 20, 2012/Agrahayana 29, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBSERVATION BY THE SPEAKER
Discussing All Issues In A Proper And Orderly Manner In The House

MADAM SPEAKER: Hon. Members, yesterday when the hon. Minister of State in the Ministry of Personnel and Public Grievances moved the Constitution (Amendment) Bill for consideration, an untoward incident happened in the House which led to the abrupt adjournment of the House. The unfortunate incident has set us all thinking as it shakes the very foundation of our parliamentary democracy. In a democracy, there may be differences of opinion on issues, but the issues should be resolved through debate and discussions. There are provisions for voting to ensure that the majority will prevail.

Yesterday's incident is not in conformity with the democratic traditions of this House. I am greatly anguished by that incident. Hon. Member has this morning expressed his regret. Now onwards I would like all hon. Members to please discuss all issues in a proper and orderly manner in the House.

MADAM SPEAKER: Question Hour.

... (*Interruptions*)

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam, seven farmers have committed suicide in the State of Tamil Nadu. ... (*Interruptions*)

MADAM SPEAKER: I will give a chance to you later.

... (*Interruptions*)

MADAM SPEAKER: I will give you an opportunity to speak on it.

... (*Interruptions*)

MADAM SPEAKER: Let us continue with Question Hour. I will give you an opportunity to speak on this.

... (*Interruptions*)

11.04hrs**MADAM SPEAKER :Q.No.381-Shri Arjun Ram Meghwal.****(Q.No.381)**

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, आज यह प्रश्न मतदाता पहचान पत्र से संबंधित है। मेरा यह कहना है कि इलैक्शन रिफॉर्मस लोकतंत्र और संसदीय प्रणाली के लिए एक चैलेंज है। हमारा जो इपिक प्रोग्राम है, वह फर्जी वोट को भी रोकता है और मतदान केंद्र पर फर्जीवाड़े की प्रक्रिया पर भी अंकुश लगाता है। लेकिन आपके माध्यम से मंत्री जी ने जो जवाब दिया है, उसमें मंत्री जी ने एक अनेक्श्चर लगाया है। उसमें इपिक की टोटल पर्सेंटेज 92.41 दी गई है, लेकिन असम में वह ज़ीरो है। क्या वहां पर एक भी मतदाता पहचान पत्र नहीं बना है? जम्मू कश्मीर में 76.56 पर्सेंट है और नागालैण्ड में 44.08 पर्सेंट है।

मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ कि जब यह इतना महत्वपूर्ण प्रोग्राम है और इलैक्शन रिफॉर्म की एक महत्वपूर्ण कड़ी है, जिसके माध्यम से इस देश में लोकतंत्र भी मजबूत होता है, संसदीय प्रणाली भी मजबूत होती है और फर्जी मतदान भी रूकता है तो इसमें इतना डिले क्यों हो रहा है और सरकार की इसमें कोई प्राथमिकता है या नहीं है?

श्री अश्विनी कुमार : महोदया, मैं आपके माध्यम से माननीय सदस्य को यह आश्वस्त कराना चाहता हूँ कि इलैक्शन कमीशन और सरकार की पूरी प्रतिबद्धता है कि देश में जितने भी ईपीआईसी बनने चाहिए, वे बनने चाहिए। जनवरी, 2012 की सूची के मुताबिक 75 करोड़ मतदाता इस देश में हैं। इनमें से 70 करोड़ मतदाताओं को ईपीआईसी कार्ड दे दिए गए हैं, जो कि 92 प्रतिशत हैं। मैंने अपने जवाब में विस्तार से यह समझाने की कोशिश की है कि कुछ राज्यों में सौ फ्रीसदी ईपीआईसी कार्ड बन चुके हैं, कई जगहों पर कुछ कम बने हैं। उनकी विशेष परिस्थितियों के मुताबिक इस प्रक्रिया को अंजाम दिया जा रहा है। कई स्टेट्स में नैचुरल कैलामिटीज हैं, कई स्टेट्स में किसी दौर में माइग्रेशन बहुत हुआ है। माननीय सदस्य ने असम का जिक्र किया, असम की एक विशेष परिस्थिति है, वहां पर जो मुद्दे हैं, वे माननीय सांसद को पता हैं मगर मैं यह जवाब देना चाहता हूँ कि हमारी पूरी वचनबद्धता है, पूरी प्रतिबद्धता है कि ईपीआईसी कार्ड हर मतदाता के पास पहुंचे। मुझे खुशी इस बात की है कि विपरीत परिस्थितियों के बावजूद भी 92 प्रतिशत मतदाताओं को हम ईपीआईसी कार्ड दे चुके हैं।



श्री अर्जुन राम मेघवाल : महोदया, मेरे प्रश्न का जवाब नहीं आया है, मैंने पूछा है कि असम में जीरो क्यों है, इसका जवाब नहीं आया है, असम में जीरो तो नहीं होना चाहिए। नागालैण्ड में 44 परसेंट है। मैं राजस्थान से आता हूँ। कई सालों से मैं देख रहा हूँ कि यह 90 परसेंट पर ही है, इससे आगे नहीं बढ़ रहा है। इसका

मतलब यह हुआ कि प्राथमिकता भी नहीं रही। महोदया, मैं यह जानना चाह रहा था, लेकिन मेरे पहले प्रश्न का भी जवाब नहीं आया है।

महोदया, मेरा दूसरा सप्लीमेंट्री प्रश्न यह है, इसके जवाब में इन्होंने लिखा है कि हम मृत मतदाताओं के नाम हटाते हैं। यह तो ठीक है कि डिलीशन करते हैं और नये जोड़ते हैं, यह भी ठीक है, इसलिए यह प्रतिशत कई सालों से 90 परसेंट, 91 परसेंट पर ही रह रहा है, इससे आगे नहीं बढ़ रहा है। मेरा यह कहना है कि डबल एन्ट्री में और डुप्लीकेट वोटर में ये ऐसे मतदाताओं के नाम भी हटा देते हैं, जो जिन्दा होते हैं। मैं बीकानेर संसदीय क्षेत्र से आता हूँ। राजस्थान में मेरे एक पूरे मौहल्ले का ही वोट हटा दिया। जब मैंने पूछा कि पूरे मौहल्ले का वोट क्यों हटाया तो उनके पास कोई जवाब नहीं था।

महोदया, मेरा दूसरा सप्लीमेंट्री प्रश्न यह है कि वोटर आई.डी. कार्ड एक पहचान पत्र के रूप में हर जगह काम आता है। रेलवे रिजर्वेशन में भी काम आता है, बैंक अकाउन्ट खुलवाने में भी काम आता है, मेरा प्रश्न यह था कि बैंक जब खाता खोलते हैं तो वे वोटर आई.डी. को नहीं मानते हैं। वे कहते हैं कि इसमें एड्रेस गलत है, इसमें जाति नहीं लिखी हुई है, आप सरपंच का प्रमाण-पत्र लाइये, आप पार्षद का प्रमाण-पत्र लाइये। मैं यह कहना चाहता हूँ कि जब इस वोटर आई.डी. कार्ड को बैंक वाले नहीं मानते तो फिर नयी योजना "आधार" क्यों लेकर आ रहे हो? इसे ही आपने पूरा नहीं किया, इसका क्या कारण है? मैं यह जानना चाह रहा हूँ कि यह सरकार की प्राथमिकता में है या नहीं।

श्री अश्विनी कुमार : मैं आपका ध्यान अपने जवाब की ओर आकर्षित करना चाहता हूँ, जिसमें मैंने स्पष्ट रूप से यह कहा है कि जो लिस्ट सरकार ने इंडियन बैंक्स एसोसिएशन को दी है, उसमें स्पष्ट तौर पर कहा गया है कि जो वोटर आइडेंटिटी कार्ड है, उसको एक डॉक्यूमेंट मानकर बैंकों को उसे पहचान-पत्र स्वीकार करना होगा। उसमें यह कहा गया है।...(व्यवधान) जो हकीकत है, वह मैंने आपको बतायी है। अगर किसी एक केस में ऐसा नहीं हुआ है तो आप हमें बताइये, हम इसको पूरा करेंगे। यह इश्वोर करेंगे कि वोटर कार्ड को पहचान-पत्र के रूप में स्वीकार किया जाये।...(व्यवधान)

श्री पन्ना लाल पुनिया : महोदया, आपने मुझे अनुपूरक प्रश्न पूछने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं माननीय मंत्री जी को धन्यवाद दूंगा कि उन्होंने विस्तृत जवाब दिया है और कहा है कि 92 परसेंट वोटर्स के पास आई.डी. कार्ड दिया हुआ है। वास्तविकता देखी जाये तो बहुत से लोगों के पास वोटर आई.डी. कार्ड तो रहता है, लेकिन वोटर लिस्ट में उनका नाम नहीं होता है। 92 परसेंट जो कार्ड जारी किये गये हैं, उन 92 परसेंट लोगों का नाम वोटर लिस्ट में नहीं है। इसके साथ-साथ मैं यह भी जानना चाहता हूँ कि हर बार चुनाव होते हैं, विधान सभा की अलग सूची बनती है, लोक सभा की अलग

सूची बनती है, नगर पालिका की अलग सूची बनती है, पंचायत की अलग सूची बनती है, क्या माननीय मंत्री जी वोटर लिस्ट को स्थायी रूप से एक रिकॉर्ड ऑफ राइट के रूप में बनायेंगे? उसमें केवल डिलीशन तभी होगा, जब किसी की मृत्यु हो जाये और एडीशन तब होगा, जब 18 वर्ष की आयु होने के बाद उसका नाम जोड़ा जायेगा। यह जो भ्रान्ति है, यह दूर होनी चाहिए और एकरूपता होनी चाहिए, वोटर लिस्ट रिकॉर्ड ऑफ राइट के रूप में बननी चाहिए। जितने भी लोगों के नाम वोटर लिस्ट में आये हैं, उनका सौ प्रतिशत वोटर आई.डी. कार्ड बनना चाहिए। क्या मंत्री जी इस सम्बन्ध में कुछ करेंगे?

श्री अश्विनी कुमार : माननीय सांसद ने बहुत अहम सवाल पूछा है। मैं यह बताना चाहता हूँ कि जैसा उन्होंने कहा है, हमारी यह कोशिश है, यह सारी प्रक्रिया है कि यह जो वोटर आइडेंटिटी कार्ड बनने जा रहा है, यह एक यूनिक आइडेंटिटी कार्ड की तरह हो। अगर वोटर एक कांस्टीट्युएन्सी से दूसरी कांस्टीट्युएन्सी में माइग्रेट करे, तब भी जो उसके कार्ड का नम्बर है, वह परमानेंट रहे, स्टीकर के माध्यम से एड्रेस वगैरह में चेंजेज दी जायें। यह बात दुरुस्त है, यही हम कर रहे हैं और यही स्कीम है कि वोटर आइडेंटिटी कार्ड की जो इंटर-कनेक्टिविटी है इलैक्टोरल लिस्ट के साथ, वह बिल्कुल इंटीग्रल होनी चाहिए। इसका मकसद भी तभी पूरा होगा कि जो वोटर आइडेंटिटी कार्ड का नंबर है, वह इलैक्टोरल रोल में जहाँ नाम होता है, उसके सामने वह नंबर हो। यह नंबर परमानेंट रहेगा, ताकि माइग्रेशन भी जब हो तो जो नंबर है, वह वही रहे, सिर्फ उसका एड्रेस वगैरह जो चेन्ज हुआ है, वह स्टीकर के माध्यम से लगाया जाए।
...(व्यवधान)

श्री धनंजय सिंह : माननीय अध्यक्ष जी, पी.एल.पुनिया जी ने बहुत सही सवाल किया। उसमें एक सूची का जिक्र करना ये और भूल गए कि इसमें एक विलोपन सूची भी हमारे यहाँ बनती है। माइग्रेशन में जैसे आपने कहा कि आप इलैक्ट्रॉनिक कार्ड बनाएँगे, लोग माइग्रेट करके दूसरी जगह जाते हैं तो उसी कार्ड पर वोटिंग दे सकें। हम देखते हैं कि हर चुनाव में, ग्राम प्रधान का उन्होंने जिक्र किया कि जब ग्राम पंचायतों के चुनाव होते हैं तो उसमें एक अलग सूची बनती है। पहली चीज़ तो आपकी तरफ से यह व्यवस्था सुनिश्चित की जानी चाहिए कि सिर्फ एक मतदाता सूची होनी चाहिए। उसके साथ विलोपन सूची में जो हम देखते हैं कि राज्यों में जब चुनाव होते हैं, तो जो राज्य सरकारें वहाँ हैं, मेरा एलिगेशन नहीं है लेकिन ऐसा देखने को मिलता है, ऐसा अनुभव मेरा स्वयं का है कि विलोपन सूची के माध्यम से जैसे हमारे यहाँ गाँव से बहुत लोग माइग्रेट करके बड़े-बड़े शहरों में जाकर काम करते हैं, विलोपन सूची के माध्यम से उनके नाम काट दिये जाते हैं जबकि वे अपने स्थान पर मौजूद रहते हैं और अपना वोट देने से वंचित रह जाते हैं। क्या आप एक ऐसी व्यवस्था करेंगे जिसमें राज्य और केन्द्र का सामंजस्य बनेगा कि मौके पर मौजूद रहते हुए भी जिन

लोगों के नाम पर लाल कलम चला दी जाती है और कह दिया जाता है कि आपका वोट यहाँ पर नहीं है, जबकि इलैक्टोरल कार्ड लेकर वे पोलिंग बूथ पर खड़े रहते हैं और अपना वोट नहीं दे पाते हैं, ऐसा न हो? यह व्यवस्था आप कब तक और कैसे सुनिश्चित करेंगे कि राज्य और केन्द्र आपस में मिलकर काम करें जिससे ऐसी जो अव्यवस्थाएँ और अनियमितताएँ चुनावों के दौरान होती हैं, वे न होने पाएँ?

श्री अश्विनी कुमार : माननीय अध्यक्ष महोदया, यह बात बिल्कुल सच है कि पूरी कोशिशों के बावजूद भी, कई बार जिनका नाम वोटर लिस्ट में होना चाहिए, वह डिलीट हो जाता है और जिनका नाम नहीं होना चाहिए, वह रहता है। इस स्थिति को सुधारने के लिए इलैक्शन कमीशन लगातार अपना काम करता रहता है। इसीलिए रिवीज़न का प्रोसेस हर साल होता है और यह ऑन-गोइंग प्रोसेस है। जहाँ-जहाँ शिकायतें मिलती हैं, वहाँ इलैक्शन कमीशन इलैक्टोरल ऑफिस के माध्यम से, डिप्टी क्लैक्टर्स के माध्यम से उसकी पुष्टि करने की कोशिश करता है। मगर यह बात मैं स्वीकार करता हूँ कि हर तरह से पूरी वोटर्स लिस्ट एक्यूरेट नहीं होती। हमारी यह भी मान्यता है कि राज्य सरकारों का, केन्द्र सरकार का, इलैक्शन कमीशन का और सभी पोलिटिकल पार्टियों का समन्वय हो और इसको एक क्लैक्टिव एन्डीवर के तौर पर सुनिश्चित किया जाए कि इलैक्टोरल सूची किसी प्रकार से गलत न हो क्योंकि यह हमारे लोकतंत्र की बुनियाद है। इसमें किसी किस्म की दो राय नहीं हैं। जहाँ-जहाँ इसकी शिकायतें आई हैं, मेरा मानना है कि इलैक्शन कमीशन ने तुरंत उस पर कार्रवाई की है।

SHRI P. KARUNAKARAN : Madam, the hon. Minister has given the details of the Identity Cards in various States. Recently, the Parliament has decided to give voting rights to the NRIs. Has the Government made any study about the number of NRIs in various States? Are they eligible voters who are there? Has the Government made any effort or taken any steps to identify as to what type of Identity Cards or what steps the Government is going to take when they come to cast their franchise?

SHRI ASHWANI KUMAR : Madam, the question does not strictly arise out of this Question. I will get the specific information with regard to the Identity Cards for NRIs and will let the Member know. ... (*Interruptions*)

श्रीमती विजया चक्रवर्ती : मैडम, मैं भी एक प्रश्न पूछना चाहती हूँ। ... (व्यवधान)

अध्यक्ष महोदया : ठीक है, आप पूछिये।

SHRIMATI BIJOYA CHAKRAVARTY : Madam Speaker, my question is about the bogus identity cards. It is a very important issue in North East, especially in Assam. मैं असम के रिगार्डिंग पूछना चाहती हूँ। आप जानते हैं कि इलीगल माइग्रेशन कितना है? Even the hon. Home Minister, just a few months back, admitted that there are lots of illegal migrants in the country, especially in Assam. In Kokrajhar District, we have seen that because of these illegal migrants, there are lots of problems, and a lot of violence is taking place in that part of the country. Identity cards have been issued to them.

It has appeared in different papers and even in the hon. High Court of Assam, they have admitted that voting rights have been given to those persons who had come to Assam after crossing the border. They simply spend Rs. 10 to Rs. 100 for that, and that is all. By spending that much amount, they cross the border and get their names included in the voters list.

So, on this issue of giving identity cards, I want to know from the hon. Minister whether they have been given identity cards and their names included in the voters list at a random or whether the Government has identified the illegal migrants and deleted their names from the voters list.

SHRI ASHWANI KUMAR: Madam, it is because of the special circumstances enumerated by the hon. Member that the EPIC scheme has so far not been implemented in Assam because it is a very complex situation there. The National Register of Voters and the issue of illegal migrants, all these are making the issue very, very complicated. That is why we have been unable to introduce the EPIC system in Assam. That is the reason. ... (*Interruptions*)

श्री गणेश सिंह : विदेशी घुसपैठियों को भारत की नागरिकता दे रहे हैं।... (व्यवधान)

SHRI ASHWANI KUMAR: The factual position as of today is what I have given to you. ... (*Interruptions*)

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : This is a very serious national issue. ... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

अध्यक्ष महोदया : मंत्री जी, आप बोलिए।

... (व्यवधान)

अध्यक्ष महोदया : आप इतना शोर मचाएंगे तो उन्हें सुनायी कैसे देगा? He is not able to hear what you are trying to say.

... *(Interruptions)*

श्री निशिकांत दुबे : महोदया, डिसक्शन नहीं हो पाएगा... (व्यवधान)

अध्यक्ष महोदया : आपको पता है कि प्रश्न काल में इस पर डिसक्शन नहीं हो सकता है।

... (व्यवधान)

श्री निशिकांत दुबे : महोदया, यह सभी को पता है कि एम.के. सुब्बा सदन के मैम्बर रह चुके हैं। इसका मतलब यह है कि विदेशी यहां का मैम्बर हो सकता है और हम उसी की बात कर रहे हैं।... (व्यवधान)

श्री गणेश सिंह : विदेशी घुसपैठियों को बाहर करो।... (व्यवधान)

MADAM SPEAKER: I suppose it should be taken up in a discussion form. Today is the last day, and I would not be able to take it up today as a discussion. But later, in the next Session, we should take it up in a discussion form, if you send the notice.

... *(Interruptions)*

* Not recorded.

(Q. 382)

SHRI SURESH KUMAR SHETKAR : Hon. Madam Speaker, thank you very much for giving me an opportunity to raise a supplementary in the House today on the very important subject of sanitation campaign, which pertains to all of us.

It is a known fact that repeated efforts in the past did not yield the desired results to achieve the goals of total sanitation despite spending crores of rupees every year. There is a need to focus on members of the Self-Help Groups by motivating them to spread awareness on the need to have toilets compulsorily. The role of community leaders in all villages, educating them about hygiene and sanitation should be increased vigorously.

MADAM SPEAKER: Please ask the question.

SHRI SURESH KUMAR SHETKAR : Though the Government is extending a subsidy for the construction of toilets, many beneficiaries claim that it was not sufficient to meet the cost. The villagers prefer to construct toilets and bathrooms at a time, and the amount of subsidy being given by the Government is not sufficient. This is also one of the reasons for villagers not having toilets. In my State Andhra Pradesh, per unit cost is Rs. 9,100. Out of Rs. 9,100, Rs. 4,600 is given under Nirmal Bharat Abhiyan Programme.

अध्यक्ष महोदया : अब अपना सवाल पूछिए। कितना लम्बा सवाल पूछेंगे?

SHRI SURESH KUMAR SHETKAR : Out of Rs. 4,600, Rs. 3,200 comes from Government of India and the remaining Rs. 1,400 is given by the Government of Andhra Pradesh. The remaining Rs. 4,500 is covered under the programme MGNREGA Madam.

अध्यक्ष महोदया : अब अपना सवाल पूछिए।

SHRI SURESH KUMAR SHETKAR: My supplementary question to hon. Minister is to increase the cost of the toilets to at least Rs. 15,000 to 16,000. In my view, then only NBA Programme will be 100 per cent successful.

SHRI JAIRAM RAMESH: The Nirmal Bharat Abhiyan Programme was launched some months ago. We have increased the scale of assistance for constructing the

toilets from Rs. 3,500 to Rs. 10,000. It is an enormous increase in assistance for building the toilets. About Rs. 3,200 is the cash assistance which is given from the Centre, Rs. 1,400 is the contribution made by the State Government, Rs. 4,500 comes from convergence with Mahatma Gandhi NREGA and the beneficiary household contributes Rs. 900.

Madam, I am glad to inform you that in the year 2012-2013, 39,000 Gram Panchayats have been taken up under the Nirmal Bharat Abhiyan to make these Gram Panchayats open defecation free. In the last 8 years, only 28,000 Gram Panchayats have been made open defecation free. This year alone, 39,000 Gram Panchayats were taken up. We have 2,50,000 Gram Panchayats in the country. At the rate at which we are going, it will take a minimum of ten years to make all the Gram Panchayats open defecation free. Our Government is committed to ensure that this objective is achieved. I am pleased to inform the hon. Members that Sikkim has become India's first State to become open defecation free. In a couple of days from now, Kerala will be the second State to become open defecation free. By April, 2013, Himachal Pradesh will become India's third State to become open defecation free. Haryana, Maharashtra, Madhya Pradesh, have also embraced this programme and I appeal for the cooperation of all hon. Members to make India open defecation free. Over sixty per cent of women in India are still defecating in the open. Nothing can be more shameful than this statistics.

अध्यक्ष महोदया : दूसरा सवाल पूछिए।

SHRI SURESH KUMAR SHETKAR: I have no supplementary question.

MADAM SPEAKER: Shri Dhruvanaraya Ji.

SHRI R. DHRUVANARAYANA : The Minister in his reply has given the objectives of Nirmal Bharat Abhiyan. The Minister has taken a lot of interest and he has taken effective steps in Nirmal Bharat Abhiyan.

Madam, in our country, we have a 122 crore population out of which 55 per cent have no toilets. So, this affects the health as well as the development of our

nation. In this connection, I would like to ask the Minister as to what is the economic impact and implications of poor sanitation in India.

SHRI JAIRAM RAMESH: Madam, this is a very important question. The sanitation is important, not just for hygiene, but now, we have enough medical evidence to show a direct link between poor sanitation and malnutrition. The fact is that almost 50 per cent of children in India still continue to be malnourished is a direct consequence of poor sanitation and poor hygiene. So, there is an intimate connection between malnutrition and sanitation and that is why, the Government is giving the highest importance to sanitation. So, it is very important. It is not just linked with privacy, dignity and security of women but it is also linked with malnutrition and nutritional status of children. That is why, the sanitation programme should be looked upon not just something on which people laugh at but something which is very fundamental to the well-being of the people of our country.

प्रो. रामशंकर : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि हमारा जो लोक सभा क्षेत्र आगरा है, उस क्षेत्र में दो तहसीलें हैं - जलैसर और एतमादपुर। इन दोनों तहसीलों का नीचे का जो पानी है, वह बहुत खारा है, जिसमें एक हजार से लेकर दो हजार तक फ्लोराइड है और वह पानी किसी स्थिति में पीने लायक नहीं है। जो यमुना है, वह भी पूरी तरह से सूखी है। दिल्ली के बाद आगरा में पानी बिलकुल नहीं जाता है।

अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि जहां पर इस तरह का खारा पानी है और जहां एक हजार से लेकर दो हजार तक फ्लोराइड है, जिस पानी को पीने से कई प्रकार की बीमारियां हो रही हैं, कैंसर हो रहा है और त्वचा खराब हो रही है। आंकड़े बता रहे हैं कि 50 साल से अधिक लोगों का जीना मुश्किल हो गया है। मैं मंत्री जी से पूछना चाहता हूं कि ऐसे क्षेत्र में आपके द्वारा किस प्रकार की योजना है और अभी तक क्या योजना चलाई गई है, जिससे लोगों को राहत मिल सके। यमुना में पानी दिल्ली से बिलकुल नहीं जाता है। आगरा शहर पूरी तरह से पानी से वंचित है। आगरा को यमुना का पानी पर्याप्त मात्रा में जो जाना चाहिए, क्या वह मिलेगा?

MADAM SPEAKER: The question is not related.

श्री जयराम रमेश: अध्यक्ष महोदया, माननीय सदस्य का सवाल पेयजल और नदियों के प्रदूषण से संबंधित है, इनका प्रश्न मूल प्रश्न से संबंधित नहीं है।

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से पूछना चाहूंगा कि ग्रामीण और शहरी इलाकों की जो स्लम बस्तियां हैं, जहां खासकर अनुसूचित जाति और अनुसूचित जनजाति के लोग बसते हैं, वहां की स्थिति बहुत ही दयनीय है।...(व्यवधान)

अध्यक्ष महोदया: शैलेन्द्र कुमार जी, आप शायद भूल गए हैं कि यह सीट आपकी नहीं है।

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, मैं यहां से बोलने की आपसे अनुमति चाहता हूं। आज सेशन का आखिरी दिन है।

अध्यक्ष महोदया: ठीक है।

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से पूछ रहा था कि पूरे भारतवर्ष में ग्रामीण और शहरी इलाकों में, खासकर जहां पर स्लम बस्तियां हैं, जिनमें अनुसूचित जाति और अनुसूचित जनजाति के लोग बसते हैं, वहां की स्थिति बहुत दयनीय है। उनको मूलभूत सुविधाएं मिलनी चाहिए। चाहे उनके यहां सड़क, पेयजल, स्वच्छता, शौचालय, स्वास्थ्य या बिजली की बात हो, इन सब चीजों का वहां बहुत अभाव है। यह प्रश्न स्वच्छता से संबंधित है। अभी निर्मल भारत अभियान में कुछ गांवों को सलैक्ट किया गया है, मैं चाहता हूं कि पूरे भारतवर्ष में ऐसी बस्तियों का चयन करके सबसे पहले वहीं से शुरुआत की जाएगी तो मेरे ख्याल से बेहतर होगा। क्या आपके पास ऐसी कोई योजना आपके पास है?

श्री जयराम रमेश: अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि निर्मल भारत अभियान ग्रामीण भारत में ग्राम पंचायत के द्वारा लागू होता है। हाउसिंग और अरबन पावर्टी एलिविएशन मंत्रालय शहरी शौचालय के मामले देखते हैं। मैं माननीय सदस्य की बात से बिल्कुल सहमत हूं कि शौचालयों को और सेनिटेशन के मुद्दों को रूरल और अरबन के दृष्टिकोण से नहीं देखना चाहिए, एक इंटीग्रेटेड दृष्टिकोण होना चाहिए। हम इसके लिए प्रयास कर रहे हैं। माननीय सदस्य का जो सुझाव है कि शहरी बस्तियों में भी शौचालयों का काम शुरू हो, यह सरकार के द्वारा चलाया गया है। मैं कहना चाहता हूं कि कई शहरों में अभी अलग-अलग सामाजिक संस्थाओं के द्वारा चलाया जा रहा है। जैसा कि मिसाल के तौर पर सुलभ शौचालय है, उनका काम लागू है। हम विश्वास करते हैं कि अगले पांच-छः सालों में शहरी इलाकों में स्वच्छता की जो चुनौती है, हम उसको सफल तरीके से निपटा पाएंगे।

श्री अनंत गंगाराम गीते : अध्यक्ष महोदया, मैं आपके माध्यम से कहना चाहता हूँ कि निर्मल भारत अभियान एक अच्छा कार्यक्रम है। उसके परिणाम भी धीरे-धीरे अच्छे आने लगे हैं। यह ग्राम पंचायत के स्तर पर चलाया जाता है। विशेषकर गांव में बसने वाले जो लोग हैं, उनके व्यक्तिगत शौचालय की यह योजना है। लेकिन, अध्यक्षा जी, मैं आपके माध्यम से मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि हमारी भारतवर्ष की जो भौगोलिक संरचना है, उसमें पहाड़ी क्षेत्र भी हैं और तटीय क्षेत्र भी हैं। वहां अलग-अलग कारोबार में, बिजनेस में, खेती में लोग लगे हैं। मछुआरे मछी मारने का काम करते हैं और विशेषकर जो तटीय क्षेत्र हैं, वहां जहां मछुआरे हैं, उनकी बड़ी-बड़ी बस्तियां हैं, वे एक साथ एक जगह पर बसते हैं। वहां पर समुद्र पर तटीय क्षेत्र में बसने वाले जो मछुआरे हैं, उनके पास इण्डीविजुअल शौचालय के लिए जगह ही उपलब्ध नहीं होती और समझो कि कोई जगह भी उपलब्ध होती है तो उसकी सफाई के लिए जो सुविधा होनी चाहिए, वह सुविधा वहां पर उपलब्ध नहीं होती है और इस वजह से तटीय क्षेत्र में कई ग्राम पंचायतें हैं, निर्मल भारत अभियान का जो आपका निर्मल ग्राम पुरस्कार है, उसके लिए वे पात्र नहीं माने जाते हैं।

मैं आपके माध्यम से सरकार से, माननीय मंत्री जी से यह जानना चाहूंगा कि जहां पर इस प्रकार के इण्डीविजुअल शौचालय के लिए सुविधा उपलब्ध न हो, वहां पर कम्युनिटी शौचालय का प्रयोजन आप करना चाहेंगे क्या, उसके लिए आप इजाजत देंगे? यदि कम्युनिटी टायलेट आप स्वीकार करते हैं तो निश्चित रूप में सारे तटीय क्षेत्र की पंचायतें निर्मल ग्राम पुरस्कार के लिए पात्र हो सकती हैं, क्या आप इस पर गम्भीरता से विचार करना चाहेंगे?

श्री जयराम रमेश: अध्यक्ष महोदया, माननीय सदस्य का सुझाव बहुत अच्छा सुझाव है। हमने देखा है कि केरल और महाराष्ट्र जैसे राज्यों में कई ऐसी तटवर्ती बसावटें हैं, जो निर्मल ग्राम के लिए एप्लाई भी नहीं कर सकती हैं, क्योंकि, वहां व्यक्तिगत शौचालय बनाने के लिए जमीन नहीं है। यह बात सच है। इसीलिए निर्मल भारत अभियान में कम्युनिटी शौचालय का प्रावधान भी किया गया है, परन्तु मैं कहना चाहता हूँ कि हमारा ग्रामीण भारत में जो अनुभव रहा है, वह सकारात्मक नहीं रहा है। शहरी इलाकों में कम्युनिटी टायलेट काम करते हैं, पर ग्रामीण इलाकों में हमारा अनुभव इतना सकारात्मक नहीं रहा है।

अभी-अभी तमिलनाडू में भारी मात्रा में महिला स्वयं सहायता समूह के द्वारा कम्युनिटी टायलेट बनाये जा रहे हैं और मैं अलग-अलग राज्यों को यह मशविरा दे रहा हूँ कि आप तमिलनाडू की मिसाल अपनाइये। तमिलनाडू में महिला बचत समूह या महिला स्वयं सहायता समूह द्वारा जो इण्डीग्रेटिड टायलेट कॉम्प्लैक्स बना रहे हैं और मेंटीनेंस की जिम्मेदारी भी ले रहे हैं, वह अलग-अलग तटवर्ती इलाकों में भी

लागू हो सकता है। यह केरल में अभी लागू हुआ है और महाराष्ट्र में मैं उम्मीद करता हूँ कि कोंकण इलाके में यह लागू होगा।

मैं माननीय सदस्य को बताना चाहता हूँ कि महाराष्ट्र में करीब-करीब 28 हजार ग्राम पंचायतों में से 9500 ग्राम पंचायतें निर्मल ग्राम पंचायत बन चुकी हैं और संत गाडगे बाबा महाराज, जो एक महान सामाजिक कार्यकर्ता थे, उनसे हमने प्रेरणा ली है और निर्मल भारत अभियान संत गाडगे बाबा महाराज के मार्गदर्शन में चल रहा है।...(व्यवधान)

अध्यक्ष महोदय: आपकी बात हो गई। आप दो सवाल कैसे पूछेंगे? अब आप बैठिये।

श्री अनंत गंगाराम गीते : मंत्री जी ने जो जवाब दिया है, इसके सन्दर्भ में खाली एक बात है कि वहां से एक प्रपोजल आया हुआ है, जो रिजैक्ट हुआ है, जो मैं दोबारा आपके पास भेजूंगा।...(व्यवधान)

श्री जयराम रमेश: मैं पूर्णतः मंत्री नहीं हूँ, मैं सोलंकी जी के बदले जवाब दे रहा हूँ, इसलिए आप उनको भेजियेगा।...(व्यवधान)

SHRI BHARTRUHARI MAHTAB : Madam, goal of Nirmal Bharat Abhiyan is to achieve 100 per cent access to sanitation for all rural households by 2022. This milestone has been fixed after reconsidering the plan and proposal taking into confidence different Departments of the respective Ministries. My question, Madam, is with regard to convergence among rural drinking water supply, rural sanitation, school education, women and child development. These are the four Departments – there are other Departments and Ministries also – which go into this. Keeping the girl child in view, keeping the primary education in view, will the Government ensure convergence among these Departments and prepare a model to implement and implement it as a pilot project, especially to provide sanitation in primary schools to increase girl students in the primary schools?

SHRI JAIRAM RAMESH: Madam Speaker, we are committed, to providing adequate sanitation facilities in all schools, by March 2013, particularly as far as girl students are concerned. We are also committed to providing toilets in all *anganwadi* centres in about two years' time. This is the commitment that we have made, as part of the Nirmal Bharat Abhiyan.



As far as convergence is concerned with water supply, we are taking those gram panchayats which have piped water supply schemes and giving them priority for making them open-defecation free.

SHRI ABDUL RAHMAN : Madam, nowadays, in the name of mineral drinking water, several varieties of packages in the form of plastic bags, plastic bottles and plastic cans are alarmingly coming into the open market. These varieties of packages are looking very attractive with unbranded logo and in a colourful manner. Due to the advertisement in the market, the people in the rural areas are very much attracted by this kind of colourful and attractive logos on the packages, particularly of plastic pouches; mostly people in the rural areas are consuming it, whereas the water is found to be, on so many occasions, contaminated and unhygienic. I would like to ask the hon. Minister, through you Madam, what is the mechanism that is adopted to find out the genuineness, the uniqueness and the hygiene of such drinking water sold in the name of mineral drinking water?

SHRI JAIRAM RAMESH: Madam, in fact, it is a very important question, but it is not related to sanitation at all.

(Q. 383)

SHRI PRATAP SINGH BAJWA : Thank you, Madam. Micro, small and medium enterprises sector accounts for around 45 per cent of the manufacturing output; it has 95 per cent of the industrial units and 40 per cent of the exports. This sector also provides employment to almost six crore people and this is the second largest source of employment after agriculture. The Government has come out with a credit guarantee scheme, but the ground reality is that there is lack of awareness among the bank officials as well as entrepreneurs about the collateral-free credit available from Rs. 5 lakh to Rs.1 crore. Several instances have come to my notice, especially in the border belt of Ferozpur, Amritsar and Gurudaspur, where the banks were reluctant to lend loans to the small entrepreneurs without the surety or mortgage. They are also facing other problems like the interest rate on the borrowings, which increased from seven to 12 per cent within a year. The interest rate was increased 11 times in one single year. They charge a new rate of interest over the basic rate to the extent of four per cent, and the entrepreneurs are being asked to bear other expenses like application fee, processing fee, inspection charges, documentation charges and upfront charges, on term loans for the purchase of machinery. When one combines all these charges, they are actually paying between 15-16 per cent.

So, my question to the hon. Minister is this. Is the Ministry aware of these problems being faced by the small entrepreneurs, which is stifling the growth of this sector and if so, what are the steps that are being taken by this Ministry to redress these problems and also, whether he has made any efforts to create awareness among the various bank officials and the entrepreneurs about the credit guarantee scheme? This is my question.

SHRI K.H. MUNIYAPPA: Madam Speaker, this Ministry of Agro and Rural Industries and Ministry of Small Scale industries, in 2007, got amalgamated and formed as micro, small and medium enterprises. The UPA Government started this programme, putting together all the small scale industries and the agro-based

industries. In 1925, Mahatma Gandhi started the cottage industries. This industry was amalgamated to ensure employment generation and to increase the entrepreneurs in both rural as well as urban areas. For this purpose, to create jobs, the Government of India has spent more than Rs.10,333 crore in the Eleventh Plan. In the Twelfth Plan nearly Rs.24,000 crore we are going to spend on this. Under the Pradhan Mantri Employment Guarantee Programme in the 12th plan we are creating 5 lakh entrepreneurs and thereby creating 40 lakh employment opportunities for the educated unemployed youths.... *(Interruptions)* I am coming to your Question.

Shri Pratap Singh has talked about Gurdaspur, Punjab. Punjab is one of the States to which we have given importance. For the Pradhan Mantri Employment Guarantee Programme, the flagship programme, we have allocated Rs.65 crore to the State of Punjab. Particularly for the entrepreneurs special 103 banks, other than the commercial banks, have been opened through MSME branches. We have given employment to more than 26,000 people and created 3,107 units in Punjab. The most important thing, which he has also mentioned, is the banking facility. We are very much concerned about it. The State level lead bank is taking over this responsibility. The Government of the State, the lead bank and my MSME Department will sit together to sort out the problems of the entrepreneurs.

I may inform the hon. Member that Gurdaspur is a place where we have advanced loan to 240 entrepreneurs. There is a little problem with the bank and we are trying to sort it out. The Government of India, Finance Department, has issued a circular. The RBI has also issued a circular and special instructions have been given under which the banks have been appointed as the General Managers for looking after the programmes under MSME. From 2008-09 onwards this programme is showing a good progress. If the hon. Member has any specific problem with a particular bank in a particular area, he may send a letter to me and I will take care of it.

SHRI PRATAP SINGH BAJWA : I am quite satisfied by the well-meaning Minister. He is quite hard working and well-meaning. There are some other specific problems with the small entrepreneurs in my State of Punjab. They are facing issues like the margin money, entry tax and the need for comprehensive training which he has already mentioned. In Punjab a small entrepreneur has to pay an entry tax of around 4 per cent to 5 per cent the moment the raw material procured by them enters the State. By the time they get refund it takes them almost six month. It is an unnecessary burden on the small entrepreneurs. In case of margin money they ask for 25 per cent.

So, my second supplementary to the well-meaning Minister is, given the rising number of unemployed youth in the country, especially in a State like Punjab where the level of unemployment is more than the national average – one of the leading States of the country once – will the well-meaning hon. Minister consider reducing this margin money cap from 25 per cent to 15 per cent, introduce the comprehensive programme for the entrepreneurs and also coordinate with the Ministry of Finance, this is most important because it does not generally hear the Minister, to introduce GST at the earliest which will definitely inspire the youth to set more number of small scale units and engage themselves in gainful self-employment.

SHRI K.H. MUNIYAPPA: For this purpose the Government has given to the Scheduled Castes, Scheduled Tribes, minorities and ladies 35 per cent subsidy in the margin money for rural areas. For loan up to Rs.25 lakh, the Government extends surety for them. For general people it is 25 per cent in rural areas and 15 per cent in the urban areas. In the infrastructure development (credit linked capital subsidy scheme) the margin money is 15 per cent, for loans up to Rs.1 crore. This is the programme which was started in 2000. Its progress is very good. The only thing that I would like to inform the hon. Member is, as I have already said in this twelfth plan we have allocated Rs.24,000 crore, almost double, to the Employment related Programme. Out of this, about Rs.12,000 crore we are going

to spend to create new young entrepreneurs and employment under different schemes . We are trying to create 5 lakh entrepreneurs and 40 lakh people will get jobs out of this. This is the programme that we have.

DR. RATNA DE : Thank you Madam. Micro, Small and Medium Enterprises play a major role in the economic development of our country, more so, in our industrial production. The Government on the other hand has been implementing various schemes like Credit Guarantee Scheme, Cluster Development Programme etc. which facilitate credit infrastructure, technological upgradation, marketing skill development etc. I would like to know from the hon. Minister what innovative measures have been taken to ensure that there is a considerable jump in the sphere of skill development in the Micro, Small and Medium Enterprises in the last three years.

SHRI K.H. MUNIYAPPA: Madam, skill development programme is one of the most important areas where the MSME plays an important role. We first impart proper training, select the beneficiaries and then advance loan as also the subsidy. For this purpose the MSME Department first of all has started the training programme. After the training only we are advancing them loan. All the details are available which I will send to the Member. With regard to West Bengal, details regarding the programmes, the number of people we have trained and the number of entrepreneurs that are there, I will send to the hon. Member.

SHRI PREM DAS RAI : Thank you, Madam. I take this opportunity of thanking the hon. Minister, Shri Jairam Ramesh, who said that Sikkim has become the first Nirmal Rajya.

Madam, as has already been stated the MSME Sector plays a very vital role in the economy of our country. I would like to ask the Minister through you that when he has already stated in his answer that there is going to be a massive allocation in the Twelfth Plan, whether any report has been made to ascertain the kind of problems that the mountain and hill States, especially the North-Eastern

States, are facing in this particular sector; if so, what measures is he taking to ameliorate those.

SHRI K.H. MUNIYAPPA: Madam Speaker, as far as North-Eastern States including Assam, Meghalaya, Sikkim, Manipur, Mizoram, Nagaland as also Jammu and Kashmir (hilly and border areas) are concerned, we have given a special thrust irrespective of caste or community and 35 per cent subsidy is given in rural areas. A special allocation is also given for the development of the industries for this particular area.

SHRI K. JAYAPRAKASH HEGDE : Madam, I would like to ask the Minister what are the facilities and incentives given to the new entrepreneurs who want to get involved in self-employment. Which is the nodal agency through whom the Government helps the entrepreneurs for marketing and to participate in the exhibitions?

SHRI K.H. MUNIYAPPA: The exhibitions for buy and sell are organized not only at the national level but also at the international level. We are generally giving more than 75 to 95 per cent of the subsidy to install stalls in the national level exhibition as also at the international level. Around 50 to 95 per cent subsidy is given under different schemes for encouraging the industries at the national and international level. Now the rebate has been changed into marketing development assistance. It is a continuous process and whatever products are produced by the and Khadi and Village Industries, they will get 20 per cent of the total value incentive to the entrepreneurs. In this regard, MSME will take care of all these things. I may inform the hon. Member, Shri Hegde, that Coir Board and Khadi and Village industries are given priority. These two organizations are participating in the national and international exhibitions. They are given incentive to buy and sell their products which have been produced in the whole year. We are giving 20 per cent incentive to sell in the market.

(Q.384)

MADAM SPEAKER: Shri Zafar Ali Naqvi – Not present.

SHRI A.K.S. VIJAYAN: Madam Speaker, the PURA scheme was approved in January 2010 and out of nine pilot projects, only two pilot projects were launched in February, 2012 and remaining seven projects are at various stages of approval. This inordinate delay defeated the very purpose of the Scheme.

SHRI JAIRAM RAMESH: Madam, it is true that out of the first set of nine projects, only two projects – one in Mallapuram and other one in Thrissur in Kerala – have actually taken off and other projects in Andhra Pradesh, Uttrakhand, Rajasthan, Maharashtra and Puducherry have yet to be finalized. There are a number of reasons why there has been this delay. The most important of them is that the structure of the new PURA project is based on public-private partnership. We have to bring the Gram Panchayat into the centre of the concession agreement that is signed and this has taken some time. Meanwhile, we have announced a completely revamped PURA and we have got very good response from the State Governments. I am hopeful that in the next three to four months, the PURA scheme will actually see the light of the day on a much larger scale.

Madam, I want to inform the hon. House that हमारी योजना में ग्रामीण इलाकों के लिए योजनाएं हैं, शहरी इलाकों के लिए योजनाएं हैं, पर जो त्रिशंकु बसावटें हैं, जो न ग्रामीण है और न शहरी हैं, उनके लिए कोई विशेष योजना नहीं है। 'पुरा' जो है, उन्हीं बसावटों के लिए है, उन्हीं ग्राम पंचायतों के लिए है, जो न ग्रामीण मानी जा सकती हैं और न शहरी मानी जा सकती हैं। जिनका यह त्रिशंकु दर्जा है, उनके लिए यह 'पुरा' लाया गया है। मैं उम्मीद करता हूँ कि अगले तीन-चार महीने में अलग-अलग राज्यों में 'पुरा' लागू होगा।

SHRI A.K.S. VIJAYAN :I would like to know whether any project for Tamil Nadu is in the pipeline or not. If yes, त्रिशंकु details thereof and if not, the reasons therefor.

SHRI JAIRAM RAMESH: I have been personally pursuing with the Tamil Nadu Government because I believe the Tamil Nadu State is one of the States which has

a large number of what are called census towns, the towns which are neither rural nor they can be classified as urban as I said the *trishanku* type of census towns. I have personally pursued this matter with the State Government. I have spoken to the Chief Secretary. I have written to the Chief Minister and I am hopeful that in the next couple of months, we will get some proposals from the Tamil Nadu Government. As and when the proposals will come, we will certainly examine them and give them the clearance expeditiously.

MADAM SPEAKER: Shri Ashok Argal – Not present.

(Q.385)

MADAM SPEAKER: Shri N.S.V. Chitthan – Not present.

SHRI SANJAY BHOI : Madam, I would like to first congratulate the Minister for introducing the concept of installing the bio-toilets in the trains of the Indian Railways.

The Hon. Minister has replied that this will be done in a phased manner. So, I would like to know from the Minister how many phases are there and what is the criteria of Phase-I and Phase-II and whether it will be taken up State-wise or there are some special trains.

SHRI PAWAN KUMAR BANSAL: Madam, I would like to tell the hon. Member that the process has just begun. In the last two years, we have covered nine trains so far. Nine trains have been provided the bio-toilets and our desire is to complete the entire process as early as possible. There are over 45000 coaches on various trains in the country and that would involve a retrofitment . The retrofitment costs five times more than the original cost of fitting it on new coaches/trains. The approximate cost will be about Rs.6750 crore for retrofitting of the bio-toilets in all the trains. But more important is the availability of bio-toilets, tanks and bacteria.. There are not many vendors. DRDO with whom we have entered into an MoU is working on bacteria supply and they have approved some of the vendors. There are certain concerns because it is a highly technical thing. It may sound a small matter like providing of bio-toilets but fitting on the trains which are already running means an immense and deep exercise because the chassis cannot be overturned.- You have to cut a part of it and then install the biotoilets . So, it is not actually phases and I have said that we have begun the process and we would like to complete it as early as possible. But if I were to give a date, by the year 2016-17 all the new coaches rolled out in the country will have bio-toilets and by the year 2021-22, all in the service coaches in the country will have bio-toilets.

SHRI SANJAY BHOI : Madam, as the hon. Minister has just said that the Indian Railways is collaborating with DRDO, I would like to know whether any foreign vendors are also invited to take up this job.

SHRI PAWAN KUMAR BANSAL: Madam, they would not be precluded and that is subject to the investment rules but that is not really our concern as such. Presently some vendors have evinced some interest and it will all depend on how many of them will come forward and whether they fulfill the conditions and whether they will be able to establish here. But certainly the facilities will have to be established in the country here.

(Q.No.386)

कैप्टन जय नारायण प्रसाद निषाद : महोदया, आवासीय इकाइयों के निर्माण के लिए ग्रामीण बीपीएल परिवारों को मैदानी क्षेत्रों में 45,000 रुपये और पर्वतीय जिलों में 48,500 रुपये की वित्तीय सहायता दी जाती है जो बहुत कम है। क्या माननीय मंत्री जी इसे बढ़ाने की कोशिश करेंगे?

श्री जयराम रमेश: मैडम स्पीकर, इंदिरा आवास योजना के तहत जो वित्तीय सहायता केन्द्रीय सरकार देती है, इस पर हमने एक प्रस्ताव भेजा है और अभी मामला विचाराधीन है। हमारे मंत्रालय का प्रस्ताव यह है कि इंदिरा आवास योजना से 75,000 रुपये सहायता दी जाए और इसके अलावा 9000 रुपये अलग से शौचालय के लिए भी सहायता दी जाए। यह प्रस्ताव अभी विचाराधीन है और मैं उम्मीद करता हूँ कि जल्द ही इस पर यूनियन कैबिनेट अंतिम फैसला लेगी।

12.00 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: The House will now take up Papers to be laid on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, on behalf of Shri Ghulam Nabi Azad, I beg to lay:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8232/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8233/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2011-2012, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8234/15/12)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2011-2012.

(Placed in Library. See No. LT 8235/15/12)

- (5) A copy of the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 724(E) in Gazette of India dated 27th September, 2012 under Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

(Placed in Library. See No. LT 8236/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, on behalf of Shri Anand Sharma, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2011-2012.

(ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8237/15/12)

(b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8238/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2011-2012.

(Placed in Library. See No. LT 8239/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2011-2012.

(Placed in Library. See No. LT 8240/15/12)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2011-2012.

(Placed in Library. See No. LT 8241/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Research Association, Ahmedabad, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Research Association, Ahmedabad, for the year 2011-2012.

(Placed in Library. See No. LT 8242/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):
Madam, on behalf of Shri G.K.Vasan, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8243/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2011-2012.

(Placed in Library. See No. LT 8244/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2011-2012.

(Placed in Library. See No. LT 8245/15/12)

(4) A copy of the Notification No. G.S.R. 725(E) (Hindi and English versions) published in Gazette of India dated 27th September, 2012 approving with modification the New Mangalore Port Trust (Licensing of Stevedores) Regulation, 2009 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(Placed in Library. See No. LT 8246/15/12)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI PRAFUL PATEL): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2011-2012.

(ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8247/15/12)

(b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2011-2012.

(ii) Annual Report of the HMT Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8248/15/12)

(c) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2011-2012.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8249/15/12)

(d) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8250/15/12)

(e) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8251/15/12)

(f) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8252/15/12)

(g) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8253/15/12)

(h) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8254/15/12)

(i) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2011-2012.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8255/15/12)

(j) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2011-2012.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8256/15/12)

(k) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8257/15/12)

(l) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2011-2012.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8258/15/12)

(m) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8259/15/12)

(n) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2011-2012.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8260/15/12)

(2) (i) Statement regarding A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2011-2012.

(Placed in Library. See No. LT 8261/15/12)

MADAM SPEAKER: Smt. Ranee Narah -- Not present.

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH):

Madam, on behalf of Shri Beni Prasad Verma, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 20 of 2012-13) (Performance Audit)-Production

and Sale of Iron Ore by NMDC Limited, for the year ended March, 2012 under Article 151(1) of the Constitution.

(Placed in Library. See No. LT 8263/15/12)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8264/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8265/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2010-2011.

(ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2010-2011.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8266/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8267/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2011-2012.

- (2) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8268/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2011-2012.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8269/15/12)

(b) (i) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2011-2012.

(ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8270/15/12)

(c) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8271/15/12)

- (d) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2011-2012.

- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8272/15/12)

- (e) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2011-2012.

- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8273/15/12)

- (f) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Jaipur, for the year 2009-2010.

- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Jaipur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (f) of (1) above.

(Placed in Library. See No. LT 8274/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2011-2012.

(Placed in Library. See No. LT 8275/15/12)

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library. See No. LT 8276/15/12)

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals Limited for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library. See No. LT 8277/15/12)

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajasthan Drugs and Pharmaceuticals Limited for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library. See No. LT 8278/15/12)

(7) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2011-2012.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8279/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Madam, I beg to lay on the Table:-

- (1) A copy of Notification No. S.O. 2303(E) (Hindi and English versions) published in Gazette of India dated 26th September, 2012, keeping in abeyance the Notification No. S.O. 1519(E) dated 23rd August, 2007 for a period of six month i.e. upto 31st March, 2013 or until issue of further notification by the Ministry of Health and Family Welfare regarding regulation of GM processed foods by the Food Safety and Standards Authority, whichever is earlier under the Environment (Protection) Act, 1986.

(Placed in Library. See No. LT 8280/15/12)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974:-

- (i) The Central Pollution Control Board (Member-Secretary, Terms and Conditions of Service and Recruitment) Rules, 2012 published in Notification No. G.S.R. 840(E) in Gazette of India dated 22nd November, 2012.

- (ii) The Central Pollution Control Board (Qualifications and other Terms and Conditions of Service of Chairman) (Amendment) Rules, 2012 published in Notification No. G.S.R. 860(E) in Gazette of India dated 30th November, 2012.

(Placed in Library. See No. LT 8281/15/12)

- (3) A copy of the Environment (Protection) Fourth Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 820(E) in Gazette of India dated 9th November, 2012 under Section 26 of the Environment (Protection) Act, 1986.

(Placed in Library. See No. LT 8282/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8283/15/12)

(b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the NTPC Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8284/15/12)

(c) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2011-2012.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8285/15/12)

(2) A copy each of the following Notifications (Hindi and English versions) issued under Section 59 of the Damodar Valley Corporation Act, 1948:-

(i) The Damodar Valley Corporation (Amendment) Rules, 2012 published in Notification No. G.S.R. 121(E) in Gazette of India dated 7th March, 2012.

(ii) The Damodar Valley Corporation (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 265(E) in Gazette of India dated 30th March, 2012.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 8286/15/12)

(4) A copy of the Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Deputy Director General (NMEEE) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 780(E) in Gazette of India dated 22nd October, 2012 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(Placed in Library. See No. LT 8287/15/12)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2012 published in Notification No. L-7/143/158/2012-CERC published in Gazette of India dated 11th October, 2012.
- (ii) The Central Electricity Regulatory Commission (Standards of Performance of inter-State transmission licensees) Regulations, 2012 published in Notification No. L-1/67/2012-CERC published in Gazette of India dated 21st September, 2012.
- (iii) Notification No. L-1/94/CERC/2011-Pt. published in Gazette of India dated 11th October, 2012, containing corrigendum to the Notification No. L-1/94/CERC/2011 dated 6th February, 2012.

(Placed in Library. See No. LT 8288/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2011-2012.

(Placed in Library. See No. LT 8289/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2011-2012.

(Placed in Library. See No. LT 8290/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2011-2012.

(Placed in Library. See No. LT 8291/15/12)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2011-2012.

(Placed in Library. See No. LT 8292/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2011-2012.

(Placed in Library. See No. LT 8293/15/12)

कॉर्पोरेट कार्य मंत्रालय के राज्य मंत्री (श्री सचिन पायलट): मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ

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(1) सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 79 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) सीमित दायित्व भागीदारी (दूसरा संशोधन) नियम, 2012 जो 14 सितम्बर, 2012 के भारत के राजपत्र में अधिसूचना सं.सा.का.नि. 692 (अ) में प्रकाशित हुए थे।

(दो) सीमित दायित्व भागीदारी (समापन और विघटन) नियम, 2012 जो 10 जुलाई, 2012 के भारत के राजपत्र में अधिसूचना सं.सा.का.नि.550 (अ) में प्रकाशित हुए थे।

(2) उपर्युक्त (1) की मद सं.(दो) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 8294/15/12)

(3) कंपनी अधिनियम, 1956 की धारा 642 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) कंपनी (केन्द्रीय सरकार)सामान्य नियम और प्रपत्र (संशोधन) नियम, 2012 जो 21 सितम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 705 (अ) में प्रकाशित हुए थे तथा जिसमें 8 अक्टूबर, 2012 की अधिसूचना सं. सा.का.नि.750 (अ) का शुद्धिपत्र दिया हुआ है।

(दो) कंपनी (संशोधन) विनियम, 2012 जो 15 अक्टूबर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 763 (अ) में प्रकाशित हुए थे।

(तीन) का.आ.2345 (अ) जो 1 अक्टूबर, 2012 के भारतके राजपत्र में प्रकाशित हुआ था जिसके द्वारा 17 जनवरी, 1957 की अधिसूचना संख्याका.नि.आ.355 (अ) में कतिपय संशोधन किए गए हैं।

(Placed in Library. See No. LT 8295 /15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, I beg to lay:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8296/15/12)

(b) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8297/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8298/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8299/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I, on behalf of Shri Namo Narain Meena, beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(1) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 21 of 2012-13)- for the year ended March, 2011.

(Placed in Library. See No. LT 8300/15/12)

(2) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 19 of 2012-13)- for the year ended March, 2012.

(Placed in Library. See No. LT 8301/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2011-2012.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8302/15/12)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.847(E) published in Gazette of India dated 26th November, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Caustic Soda, originating in or exported from the Saudi Arabia, Iran, Japan and United States of America and imported into India, for a period of five years.
- (ii) G.S.R.855(E) published in Gazette of India dated 29th November, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Ceftriaxone Sodium Sterile', originating in, or exported from People's Republic of China for a further period of one year i.e. upto and inclusive of 28th November, 2013, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.874(E) published in Gazette of India dated 3rd December, 2012 together with an explanatory memorandum seeking to impose anti-dumping Duty on the imports of Digital Offset Printing Plates, originating in or exported from China PR for a period of five years.

(Placed in Library. See No. LT 8303/15/12)

- (3) A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 670(E) in Gazette of India dated 6th September, 2012 under the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library. See No. LT 8304/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2011-2012.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8305/15/12)

(2) A copy each of the following Papers (Hindi and English versions):-

(i) Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2008-2009.

(ii) Memorandum of Action Taken on the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 8306/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following 20 institutions for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year, mentioned therein:-

S.No.	Name of the Institutions	Accounting year(s)
1.	National Institute of Naturopathy, Pune	2011-12
2.	CNCI, Kolkata	2011-12
3.	Institute of Post Graduate Teaching & Research in Ayurveda, Jamnagar	2011-12
4.	Rashtriya Ayurved Vidyapeeth, New Delhi	2011-12
5.	Indian Council of Medical Research, New Delhi	2011-12
6.	AIDS Prevention and Control Project (APAC), Chennai	2011-12
7.	National Institute of Homoeopathy, Kolkata	2011-12
8.	Indian Red Cross Society, New Delhi	2011-12
9.	JIPMER, Puducherry	2011-12
10.	Medical Council of India, Delhi	2011-12
11.	Central Council for Research in Ayurvedic & Siddha, New Delhi	2011-12
12.	Central Council for Research in Unani Medicine, New Delhi	2011-12
13.	National Population Stabilization Fund	2011-12
14.	All India Institute of Medical Sciences, New Delhi	2011-12
15.	Central Council of Homoeopathy, New Delhi	2011-12
16.	Indian Medicines Pharmaceutical Corporation Ltd., Mohan	2011-12
17.	Central Council for Research in Yoga and Naturopathy (CCRYN), New Delhi	2011-12
18.	Central Council for Research in Homoeopathy, New Delhi	2011-12
19.	Central Council of India Medicine, New Delhi	2011-12
20.	Morarji Desai National Institute of Yoga, New Delhi	2011-12

(Placed in Library. See No. LT 8307/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8308/15/12)

(2) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8309/15/12)

(3) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2011-2012.

(ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8310/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8311/15/12)

(2) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 418(E) in Gazette of India dated 5th June, 2012 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 8312/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

(1) A copy of the National Highways Fee (Determination of Rates and Collection) Second Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 756(E) in Gazette of India dated 12th October, 2011 under sub-section (3) of Section 9 of the National Highways Act, 1956.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8313/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1026(E) published in Gazette of India dated 5th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- (ii) S.O.1978(E) published in Gazette of India dated 28th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- (iii) S.O.2274(E) published in Gazette of India dated 21st September, 2012, making certain amendments in the Notification No. S.O. 2591(E) dated 18th November, 2011.
- (iv) S.O.1986(E) published in Gazette of India dated 29th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.
- (v) S.O.1938(E) published in Gazette of India dated 22nd August, 2012, regarding rates of fees to be recovered from the users of National Highway No. 7 (Islam Nagar-Kadtal Section) in the State of Andhra Pradesh.
- (vi) S.O.2681(E) published in Gazette of India dated 6th November, 2012, making certain amendments in the Notification No. S.O. 1153(E) dated 22nd May, 2012.
- (vii) S.O. 2671(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (viii) S.O. 2673(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles,

mentioned therein, for the use of stretches mentioned in the notification.

- (ix) S.O. 1152(E) published in Gazette of India dated 22nd May, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 60 (Dantan to Kharagpur) in the State of West Bengal.
- (x) S.O. 1783(E) published in Gazette of India dated 9th August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xi) S.O. 1121(E) published in Gazette of India dated 16th May, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xii) S.O. 947(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xiii) S.O. 454(E) published in Gazette of India dated 16th March, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 57 (Pulparas-Saraigarh Section) in the State of Bihar.
- (xiv) S.O. 1835(E) published in Gazette of India dated 14th August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Marur to AP/Karnataka Border Section) in the State of Andhra Pradesh.
- (xv) S.O. 1937(E) published in Gazette of India dated 22nd August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kurnool to Karidikonda Section) in the State of Andhra Pradesh.
- (xvi) S.O. 455(E) published in Gazette of India dated 16th March, 2012, regarding rates of fees to be recovered from the vehicles, mentioned

therein, for the use of the National Highway No. 45B (Tovarankurichi-Madurai) in the State of Tamil Nadu.

- (xvii) S.O. 2670(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xviii) S.O. 1742(E) published in Gazette of India dated 6th August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kadtal to Armur) in the State of Andhra Pradesh.
- (xix) S.O. 1153(E) published in Gazette of India dated 22nd May, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xx) S.O. 946(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxi) S.O. 2558(E) published in Gazette of India dated 26th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxii) S.O. 2049(E) published in Gazette of India dated 6th September, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway Nos. 79 & 79A in the State of Rajasthan.
- (xxiii) S.O. 995(E) published in Gazette of India dated 2nd May, 2012 regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kovilpatti-Moondradaippu Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1930(E) published in Gazette of India dated 21st August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned

therein, for the use of the National Highway No. 76 (Rithola-Udaipur Section) in the State of Rajasthan.

(xxv) S.O. 1936(E) published in Gazette of India dated 22nd August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 2 (Gorhar- Barwa Adda) in the State of Jharkhand.

(xxvi) S.O. 1834(E) published in Gazette of India dated 14th August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Virudhunagar-Kavilpatti Section) in the State of Tamil Nadu.

(xxvii) S.O. 2559(E) published in Gazette of India dated 26th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.

(xxviii) S.O. 712(E) published in Gazette of India dated 2nd April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.

(xxix) S.O. 945(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.

(xxx) S.O. 910(E) published in Gazette of India dated 26th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.

(xxxi) S.O. 944(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles,

mentioned therein, for the use of the National Highway No. 4 (Kancheepuram-Chennai) in the State of Tamil Nadu.

(xxxii) S.O. 913(E) published in Gazette of India dated 26th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kothakota Bypass to Kurnool) in the State of Andhra Pradesh.

(xxxiii) S.O. 2616(E) published in Gazette of India dated 29th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.

(xxxiv) S.O. 764(E) published in Gazette of India dated 10th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 1A in the States of Punjab and Himachal Pradesh.

(xxxv) S.O. 2672(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 2 in the State of Bihar.

(xxxvi) S.O. 2623(E) published in Gazette of India dated 30th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 8 in the State of Gujarat.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

(Placed in Library. See No. LT 8314/15/12)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) The National Highways Authority of India (the Term of Office and other Conditions of Service of Members) Amendment Rules, 2012 published in Notification No. G.S.R. 637(E) in Gazette of India dated 17th August, 2012.
- (ii) The National Highways Authority of India (Conduct, Discipline and Appeal) (Repeal) Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. V) in Gazette of India dated 11th September, 2012.
- (iii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Fifth Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. V) in Gazette of India dated 11th September, 2012.
- (iv) The National Highways Authority of India (Recruitment, Seniority and Promotion) Fourth Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. VI) in Gazette of India dated 28th August, 2012.
- (v) The National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. III) in Gazette of India dated 24th August, 2012.
- (vi) The National Highways Authority of India (Recruitment, Seniority and Promotion) Second Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. I) in Gazette of India dated 24th July, 2012.
- (vii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. I) in Gazette of India dated 17th April, 2012.

- (viii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2011 published in Notification No. NHAI/11011/09/2009-HR.II in Gazette of India dated 5th December, 2012.

(Placed in Library. See No. LT 8315/15/12)

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 3 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O. 2373(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005.
- (ii) S.O. 2374(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 999(E) dated 20th June, 2007.
- (iii) S.O. 2375(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 1001(E) dated 20th June, 2007.
- (iv) S.O. 2376(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 120(E) dated 21st January, 2008.

(Placed in Library. See No. LT 8316/15/12)

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8317/15/12)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनॉग ईरींग): महोदया, मैं कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ -

- (1) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा।
- (2) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली के वर्ष 2011-2012 का वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महालेखापरीक्षक की टिप्पणी।

(Placed in Library. See No. LT 8318/15/12)



12.03hrs**REPORT ON PARTICIPATION OF INDIAN PARLIAMENTARY
DELEGATION
AT 126TH ASSEMBLY OF INTER-PARLIAMENTARY UNION (IPU)**

SECRETARY-GENERAL: I beg to lay on the Table the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 126th Assembly of the Inter-Parliamentary Union held at Kampala (Uganda) from 31 March to 5 April, 2012.

12.03 ½ hrs**REPORT ON INDIAN PARLIAMENTARY DELEGATION IN
58TH COMMONWEALTH PARLIAMENTARY CONFERENCE**

SECRETARY-GENERAL: Madam, I lay on the Table the Report (Hindi and English versions) on participation of Indian Parliamentary Delegation in the 58th Commonwealth Parliamentary Conference held in Colombo, Sri Lanka from 07 to 15th September, 2012.

12.04 hrs

**MESSAGE FROM RAJYA SABHA
AND
BILL AS RETURNED BY RAJYA SABHA WITH AMENDMENT**

SECRETARY-GENERAL: Madam, I have to report the following message received from the Secretary-General of Rajya Sabha:-

“I am directed to inform the Lok Sabha that the Constitution (One Hundred Eighteenth Amendment) Bill, 2012, which was passed by the Lok Sabha at its sitting held on the 18th December, 2012, has been passed by the Rajya Sabha at its sitting held on the 19th December, 2012, in accordance with the provisions of article 368 of the Constitution of India, with the following amendment:-

CLAUSE 1

1. That at page 1, line 3, *for* the word "Ninety-ninth" the word "Ninety-eighth" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

2. Madam, I lay on the Table the Constitution (One Hundred Eighteenth Amendment) Bill, 2012 as returned by Rajya Sabha with an amendment.

12.05 hrs

**COMMITTEE ON PETITIONS
24th Report**

SHRI ANANT GANGARAM GEETE (RAIGAD): Madam, I beg to present the Twenty-fourth Report (Hindi and English versions) of the Committee on Petitions on the Action Taken by the Government on the Recommendations of the Committee on Petitions made in their Fourteenth Report (15th Lok Sabha) on the representation received from Shri H. Mahadevan, Deputy General Secretary, All India Trade Union Congress (AITUC) and forwarded by Shri Gurudas Das Gupta, MP, Lok Sabha regarding Default in the contribution to the Provident Fund by the Employers.

12.05 ¼ hrs

**COMMITTEE ON AGRICULTURE
40th and 41st Reports**

श्री बसुदेव आचार्य (बांकुरा): अध्यक्ष महोदया, मैं कृषि संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) कृषि मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) की अनुदानों की मांगों (2012-13) के बारे में कृषि संबंधी समिति (2012-13) के 32वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/ सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 40वां प्रतिवेदन।
 - (2) कृषि मंत्रालय (कृषि और सहकारिता विभाग) से संबंधित "बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2010" पर 41वां प्रतिवेदन।
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12.05 ½ hrs

**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
42nd Report**

श्री राजेन्द्र अग्रवाल (मेरठ): अध्यक्ष महोदया, मैं सूचना और प्रसारण मंत्रालय से संबंधित 'प्रेस और पुस्तक तथा प्रकाशन रजिस्ट्रीकरण विधेयक, 2011' के बारे में सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2012-13) का 42वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.05 ¾ hrs

**COMMITTEE ON MEMBERS OF PARLIAMENT
LOCAL AREA DEVELOPMENT SCHEME
10th Report**

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I beg to present the Tenth Report (Hindi and English versions) of the Committee on MPLADS regarding Action taken by the Government on the recommendations contained in the Seventh Report of the Committee on the subject 'Development of SC/ST areas through MPLADS funds'.

12.06 hrs

**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS
AND PUBLIC DISTRIBUTION
Statements**

श्री एकनाथ महादेव गायकवाड (मुम्बई दक्षिण-मध्य): अध्यक्ष महोदया, मैं उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2011-12) के निम्नलिखित प्रतिवेदनों के अध्याय एक और पांच में अंतर्विष्ट टिप्पणियों/सिफारिशों के बारे में उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय की अंतिम की-गई-कार्यवाही संबंधी उत्तरों के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभापटल पर रखता हूँ:-

- (1) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) से संबंधित "खाद्य राजसहायता और उसका उपयोग" विषय के बारे में समिति (2010-11) के 8वें प्रतिवेदन पर सरकार द्वारा की गई कार्रवाई के बारे में खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2011-12) का 16वां प्रतिवेदन।
- (2) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) से संबंधित "भारतीय मानक ब्यूरो (बीआईएस) -आभूषण की हॉलमार्किंग" विषय के बारे में समिति (2010-11) के 9वें प्रतिवेदन पर सरकार द्वारा की गई कार्रवाई के बारे में खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2011-12) का 19वां प्रतिवेदन।
- (3) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अनुदानों की मांगों (2011-12 के बारे में समिति (2010-11) के 12वें प्रतिवेदन पर सरकार द्वारा की गई कार्रवाई के बारे में खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2011-12) का 21वां प्रतिवेदन।

12.06 ½ hrs**COMMITTEE ON SCIENCE & TECHNOLOGY, ENVIRONMENT &
FORESTS****232nd Report to 238th Report**

श्री प्रदीप टम्टा (अल्मोड़ा): अध्यक्ष महोदया, मैं विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) परमाणु ऊर्जा विभाग की अनुदानों की मांगों (2012-13) के बारे में समिति के 222वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में 232वां प्रतिवेदन।
 - (2) विज्ञान और प्रौद्योगिकी विभाग की अनुदानों की मांगों (2012-13) के बारे में समिति के 223वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में 233वां प्रतिवेदन
 - (3) पर्यावरण और वन मंत्रालय की अनुदानों की मांगों (2012-13) के बारे में समिति के 224वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में 234वां प्रतिवेदन।
 - (4) अंतरिक्ष विभाग की अनुदानों की मांगों (2012-13) के बारे में समिति के 225वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में 235वां प्रतिवेदन।
 - (5) पृथ्वी विज्ञान मंत्रालय की अनुदानों की मांगों (2012-13) के बारे में समिति के 226वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में 236वां प्रतिवेदन।
 - (6) विज्ञान और औद्योगिक अनुसंधान विभाग की अनुदानों की मांगों (2012-13) के बारे में समिति के 227वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में 237वां प्रतिवेदन।
 - (7) जैवप्रौद्योगिकी विभाग की अनुदानों की मांगों (2012-13) के बारे में समिति के 228वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में 238वां प्रतिवेदन।
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STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Department of Rural Development, Ministry of Rural Development. *

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): I beg to lay this statement on the status of implementation of recommendations contained in the Thirtieth Report of the Standing Committee on Rural Development (Department of Rural Development) (2011-2012) (15th Lok Sabha) in pursuance of the Direction of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin - Part-II dated September 01, 2004.

The Thirtieth Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented to the Lok Sabha on 3rd May, 2012. The Report relates to the examination of Demands for Grants of the Ministry of Rural Development (Department of Rural Development) for the year 2012-13. Action Taken Report on the recommendations/observations contained in the report of the Committee was sent to the Standing Committee on 6th September, 2012.

There are 21 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the schemes for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Aajeevika - National Rural Livelihood Mission (NRLM), Pradhan Mantri Gram Sadak Yojana (PMGSY), Indira Awaas Yojana (IAY), Provision of Urban Amenities in Rural Areas (PURA), National Social Assistance Programme (NSAP), Management Support to Rural Development Programmes and Strengthening of District Planning, and BPL Survey, etc. for proper implementation of the programmes.

* Laid on the Table and also placed in Library, See No. LT 8319/15/12

The present status of implementation of the various recommendations made by the Committee is indicated in the annexure to my Statement, which is laid on the Table of the House. I would request that this may be considered as read.

12.07 ½ hrs

(ii) Status of implementation of the recommendations contained in the 234th Report of the Standing Committee on Industry on Demands for Grants (2012-13), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.*

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 234th Report of the Standing Committee on Industry on Demands for Grants (2012-13), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

* Laid on the Table and also placed in Library, See No. LT 8320/15/12

12.07 ¾ hrs

**STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 83
DATED 29.11.2012 REGARDING ACCESS TO ELECTRICITY AND
REASONS FOR DELAY ***

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay a statement (i) correcting the Hindi version of the reply given on 29.11.2012 to Starred Question No. 83 by S/Shri Rudra Madhab Ray and Arjun Charan Sethi, MPs regarding 'Access to Electricity' and (ii) the reasons for delay in correcting the reply.

**STATEMENT TO BE MADE CORRECTING THE HINDI VERSION OF
REPLY GIVEN TO LOK SABHA STARRED QUESTION NO.83 ON
29.11.2012 REGARDING ACCESS TO ELECTRICITY.**

In reply to the Lok Sabha Starred Question No. 83 on 29.11.2012 regarding "Access to electricity " a mistake had crept in Hindi version of the Statement and Annexure inadvertently. The error is regretted.

The correct Hindi version of Statement and Annexure are enclosed at Annex-A.

DELAY STATEMENT

The correcting reply could not be submitted within stipulated time because, it needed detailed examination based on number of facts/ records and collection of data.

* Laid on the Table and also placed in Library. See No. LT 8321/15/12

12.08 hrs**STATEMENTS BY MINISTERS –Contd.**

(iii) Status of implementation of the recommendations contained in the 229th and 235th Reports of the Standing Committee on Industry, pertaining to the Ministry of Micro, Small and Medium Enterprises. *

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay the Statement on the status of implementation of recommendations contained in the 229th and 235th Reports of the Department-related Parliamentary Standing Committee on Industry, at the direction of the Hon'ble Speaker, Lok Sabha and in pursuance of the provisions of the Rules of Procedure and Conduct of Business in Lok Sabha contained in the Lok Sabha Bulletin – Part II dated September 1, 2004.

The 229th Report on the Credit Facilities to MS&ME Sector pertaining to the Ministry of Micro, Small and Medium Enterprises contains sixteen recommendations/observations. These recommendations/observations broadly pertain to adequate delegation of powers at branch level and regular meetings with MSME entrepreneurs, smooth flow of credit to MSME units, loans on liberal and relaxed terms to women entrepreneurs, liberal approach for opening bank branches in industrial belts, cluster based approach for growth and expansion of MSME, identification of branches having potential for financing micro and small enterprises (MSEs) / online registration of application and tracking system, composite loans, credit rating etc.

The 235th Report contains twenty eight recommendations/observations. These recommendations/observations broadly pertain to allocation of more funds for establishment of tool rooms, monitoring of credit facilities being provided to micro sector, adoption of policies for achieving good performance in MSME

* Laid on the Table and also placed in Library. See No. LT 8322/15/12

sector, improvement in training system of KVIC and expanded sales network of coir products etc.

My Ministry has taken necessary action in respect of these recommendations/observations contained in above said reports. The Action Taken Notes giving details of the action taken on each of the recommendations/observations contained in 229th and 235th Reports have been furnished to the Secretariat of the Committee on 16.7.2012 and 9.8.2012 respectively.

The present status of implementation of the major recommendations made by the Committee is detailed in Annexure-I & II to this Statement, which is placed on the Table of the House. I would not like to take the valuable time of the House to read out the contents of the Annexures and would request that they may be considered as read.

12.08 ¼ hrs

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO.
5542 DATED 10.05.2012 REGARDING CERTIFIED KHADI AND
REASONS FOR DELAY***

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay a statement correcting the reply given on May 10, 2012 to Unstarred Question No. 5542 by Shri Shivarama Gouda, M.P. regarding 'Certified Khadi' and (ii) giving reasons for delay in correcting reply.

(a) & (b) Madam, 'Khadi' is defined in the Khadi and Village Industries Commission (KVIC) Act, 1956. Khadi institutions which are certified by KVIC / State Khadi and Village Industries Boards (KVIBs) are authorized to sell khadi as defined in the KVIC Act. Selling of spurious khadi by outlets of such certified khadi institutions would attract action including cancellation of certification and discontinuation of assistance.

There is no bar on persons or institutions other than those certified by KVIC/KVIBs from selling khadi. KVIC has no jurisdiction over them. It is, however, now envisaged to have a distinct identity for khadi, 'Khadi Mark', to establish the genuineness of khadi sold in the market.

(c) to (e) Action in respect of unauthorized sale of khadi by outlets of certified institutions is taken by KVIC / KVIBs as per rules on a continuing basis if and when infringements come to notice.

In the case of KVIC, no case of infringement was reported in 2011-12.

* Laid on the Table and also placed in Library. See No. LT 8323/15/12

12.08 ½ hrs

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO.
169 DATED 22.11.2012 REGARDING CERTIFIED KHADI AND
REASONS FOR DELAY***

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay a statement correcting the reply given on November 22, 2012 to Unstarred Question No. 169 by Shri Shivarama Gouda, M.P. regarding 'Certified Khadi' and (ii) giving reasons for delay in correcting reply.

(a) to (f) Madam, Khadi and Village Industries Commission(KVIC) grants Khadi Certificate to Khadi Institutions who fulfill the prescribed conditions, and then become eligible for obtaining assistance from KVIC under its various schemes. The certified institutions are authorized to sell khadi as defined in the KVIC Act. Action in respect of sale of spurious khadi by the certified Khadi Institutions is taken by KVIC and State Khadi and Village Industries Boards (KVIBs) as per rules on a continuing basis if and when infringements come to notice. The action includes cancellation of certificate and discontinuation of assistance.

There is no bar on persons or institutions other than those certified by KVIC/ KVIBs from selling khadi. KVIC has no jurisdiction over them. It is, however, now envisaged to have a distinct identity for khadi, 'Khadi Mark', to establish the genuineness of khadi sold in the market.

* Laid on the Table and also placed in Library. See No. LT 8324/15/12

12.08 ¾ hrs

STATEMENTS BY MINISTERS –Contd.

(iv) Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Railways on 'New Catering Policy-2010 of Indian Railways', pertaining to the Ministry of Railways. *

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): I beg to lay a statement on the status of implementation of the recommendations contained in the 15th Report of the Parliamentary Standing Committee on Railways in pursuance of Directive 73A of the hon. Speaker, Lok Sabha issued vide Lok Sabha Bulletin-Part II, dated 1st September, 2004.

The 15th Report of the Committee on “New Catering Policy-2010 of Indian Railways” presented to the Lok Sabha on 21.5.2012 contained 16 recommendations and Action Taken Notes thereon were furnished to the Committee on 24.08.2012 in English version and on 25.09.2012 in Hindi version.

Statements showing details of all the recommendations contained in the Report and implementation status thereof are enclosed. Since the statements are voluminous, I request that the same may be taken as read.

* Laid on the Table and also placed in Library. See No. LT 8325/15/12

12.09 hrs

PAPERS LAID ON THE TABLE ... Contd.

MADAM SPEAKER: Item No. 6, Shrimati Ranee Narah.

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRIMATI RANEE NARAH): Madam, on behalf of Shri V. Kishore Chandra
Deo, I beg to lay on the Table:--

“(1) A copy of the Annual Report 9(Hindi and English versions) of
the Tribal Cooperative Marketing Development Federation of India
Limited, New Delhi, for the year 2011-2012.

(2) A copy of the Review (Hindi and English versions) by the
Government of the working of the Tribal Cooperative Marketing
Development Federation of India Limited, New Delhi, for the year
2011-2012.”

(Placed in Library. See No. LT 8262/15/12)



12.10 hrs

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to undertake proper maintenance of coaches of all the trains running to and from Kerala and expedite setting up of the sanctioned rail coach factory at Palakkad in Kerala

SHRI K. P. DHANAPALAN (CHALAKUDY): It came to notice that the coaches attached to the trains running through Kerala are very old and worn out ones. A few days before there occurred an incident at Alappuzha Railway Station, coming under Trivandrum Division in which a coach attached to a passenger train separated and broken into two parts while the train halted at the railway station. There were 8 passengers in the coach, and because of mere luck they saved themselves without any injury. In the latest event Amritha express from Trivandrum to Palghat derailed near Changanassery. These incidents point to the bad state of coaches attached to the trains running through Kerala. It is said that most of the coaches attached to passenger trains are even old by 25 years. Increasing of the interval period of maintenance of the coaches and the reduction of the number of staff engaged for checking and maintenance of coaches has also worsened the state of coaches. At present the two railway divisions in Kerala, ie. Palakkad and Trivandrum divisions depend on 3 workshops in Tamil Nadu for maintenance of coaches. There is no workshop at present in Kerala for the maintenance of 2500 coaches owned by Palakkad and Trivandrum divisions. It is

* Treated as laid on the Table.

very difficult to send the coaches to workshops in Tamil Nadu and to wait indefinitely for bringing it back after maintenance. The MEMU services announced in the budget are also not fully operational due to scarcity of rakes and also due to the incompleteness of MEMU shed at Kollam. There are two daily train services to and from New Delhi to Kerala. These are 12625/12626 Kerala Express and 12617/12618 Mangala Lakshadweep Express on which thousands of passengers from Kerala largely rely. However, all coaches of these trains are old and the toilets, doors and windows, fans, lights all are damaged and the passengers face difficulties while travelling in these trains. Hence, it is requested that immediate steps may be taken for the proper and timely maintenance of the coaches of all the trains running to and from Kerala. The immediate solution is to start railway workshop in Kerala. Besides, the rail coach factory sanctioned for Kerala at Kanchikode in Palakkad may be completed as early as possible.

(ii) Need to convert meter gauge railway line between Mavli and Marwar railway junctions in Rajasthan to broadgauge

श्री गोपाल सिंह शेखावत (राजसमंद) : मेरे संसदीय क्षेत्र राजसमंद में मावली से मारवाड़ जंक्शन के बीच वर्तमान समय में मीटरगेज की लाईन डाली हुई है। वर्तमान समय में जब देश भर में यूनियेज नीति के अनुसार सारे देश में ब्रॉडगेज बनानी है लेकिन मावली-मारवाड़ जंक्शन के बीच की लाईन को ब्रॉडगेज में परिवर्तन के आदेश नहीं हुए हैं। इस लाईन के बनने से सामरिक दृष्टि से दक्षिणी राजस्थान को जोधपुर और बीकानेर शहर से जोड़ा जा सकेगा। इस लाईन पर विश्व प्रसिद्ध मन्दिर श्रीनाथ जी नाथद्वार और अनेक ऐतिहासिक तथा धार्मिक स्थल है जिससे पर्यटन उद्योग को बढ़ावा मिलेगा। इस क्षेत्र में मार्बल भी प्रचुर मात्रा में मिलता है जिसकी दुलाई भी आसानी से हो सकेगी।

**(iii) Need to establish a branch of National Investigation Agency and a
Commando Unit in Pune, Maharashtra**

SHRI SURESH KALMADI (PUNE): Pune City has over these years assumed the size and all essential features of a global metropolitan city and emerging fast as an alternative of Mumbai, the commercial capital of our country. But unfortunately, this metro city has become a target on the radar of international terrorists. A high intensity blast at German Bakery in Pune on 13th February 2010 was the first alarm calling for the pressing need for beefing up the security of this megacity.

Now on 1st August, 2012 when Union Home Minister Shri Shinde was scheduled to visit Pune, four low intensity blasts took place on the ever crowded Jungli Maharaj Road, the commercial hub of the Pune city. This all happened on the very next day of the ban imposed on India Mujahideen (IM) by the Unlawful Activities (Prevention) Tribunal. This amply proves that IM operative have been and are still active there.

I urge upon the Union Home Minister to establish a branch or a post of the National Investigation Agency and also a Commando Unit of at least 200 commandos in Pune in coordination with the State Government in view of the present alarming security scenario of the city.

(iv) Need to set up new sugar mills in Uttar Pradesh particularly in Sultanpur parliamentary constituency

डॉ. संजय सिंह (सुल्तानपुर): सरकार से अनुरोध है कि उत्तर प्रदेश में आवश्यकता के हिसाब से चीनी मिलों की संख्या कम है जिससे किसानों में गन्ने के उत्पादन को बढ़ाने का उत्साह नहीं मिल पा रहा है। अगर देश में चीनी की और मिलों की स्थापना की जाए तो इससे किसानों को उनके गन्ने का भाव अच्छा मिलेगा और गन्ने के उत्पादन को बढ़ावा मिलेगा। दूसरी ओर रोजगार के अवसर बढ़ेंगे। उत्तर प्रदेश में कई चीनी मिलें थी। धीरे-धीरे किन्हीं कारणों से वे बंद हो रही हैं। उत्तर प्रदेश में चीनी मिलों की संख्या बढ़ाने से महाराष्ट्र एवं गुजरात के किसानों की तरह उत्तर प्रदेश का किसान भी विकास के रास्ते पर बढ़ सकता है।

सरकार से अनुरोध है कि उत्तर प्रदेश विशेषकर मेरे संसदीय क्षेत्र में चीनी मिलों की संख्या बढ़ाई जाए जिससे लोगों को रोजगार मिल सके और किसानों की आर्थिक स्थिति में सुधार लाया जा सके।

(v) Need to provide funds for the proposed memorial of Baba Saheb Bhimrao Ambedkar in Mumbai, Maharashtra

श्री एकनाथ महादेव गायकवाड (मुम्बई दक्षिण-मध्य): हाल ही में सरकार ने इंदू डाई वर्क्स मिल्स की पूरी जमीन पर परम पूज्य डॉ. बाबा साहेब अम्बेडकर का विश्वस्तरीय स्मारक बनाने के लिए महाराष्ट्र शासन, चैत्यभूमि को हस्तानांतरित करने की घोषणा की है। इसके लिए मैं अपनी और पूरे दलित समाज की ओर से सरकार का हार्दिक धन्यवाद देता हूँ।

महाराष्ट्र सरकार को परम पूज्य डॉ. बाबा साहेब अम्बेडकर का विश्वस्तरीय स्मारक बनाने हेतु धन की आवश्यकता होगी। अतः मैं सरकार से निवेदन करता हूँ कि सरकार बाबा साहेब के विश्वस्तरीय स्मारक हेतु 100 करोड़ रुपये की अंतरिम सहायता चैत्यभूमि स्मारक को तुरंत उपलब्ध कराई जाए।

**(vi) Need to raise an army regiment of tribal youth after
the name of Birsa Munda**

श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर): देश की आजादी के छह दशकों उपरांत भी जनजातीय क्षेत्रों में पक्की सड़क, क्षेत्रीय रेल मार्गों का नेटवर्क, उच्च शिक्षा के केन्द्र और रोजगार की व्यवस्था नहीं है। आदिवासी अपनी जातीय भाषा और संस्कृति को बरकरार रखना चाहते हैं। लेकिन यातायात के साधनों का अभाव होने के कारण आदिवासी आपस में पारंपरिक और सांस्कृतिक संपर्क करने से वंचित रहते हैं और आसानी से आपस में भेंट-मुलाकात नहीं कर पाते। वहां रोजगार न होने के कारण उनके पास विस्थापन के अलावा और कोई विकल्प नहीं बचा है। इन क्षेत्रों में ज्यादातर कंपनियों में उच्च पदों पर बाहर के लोग ही विराजमान हैं। इसी प्रकार उद्योगों व खनिज पदार्थों से पूरे देश को लाभ हो रहा है। लेकिन इन क्षेत्रों के निवासियों को उतना लाभ नहीं मिल रहा है जितना कि मिलना चाहिए।

देश के विभिन्न राज्यों में जनजातियों की जनसंख्या बहुत अधिक है। रक्षा मंत्रालय के अंतर्गत अनेक रेजिमेंट हैं, लेकिन जनजातियों के लिए अलग से रेजिमेंट नहीं है। जनजातीय युवकों को नक्सली गुटों में प्रवेश करने से रोकने के लिए रक्षा मंत्रालय के अंतर्गत एक नए रेजिमेंट “बिरसा मुंडा रेजिमेंट” का गठन किया जाना चाहिए। इससे आदिवासी नवयुवकों को न केवल रोजगार मिलेगा, बल्कि उनमें आत्म गौरव का भी बोध होगा तथा वे अपने सकारात्मक मार्ग से नहीं भटकेंगे।

अतः मेरा सरकार से अनुरोध है कि वह नक्सलवाद को समाप्त करने के लिए जनजातीय लोगों के लिए विकास के विकल्प और सम्मानजनक जीवन प्रदान करने हेतु आवश्यक कदम उठाए।

**(vii) Need to expedite construction of industrial rail corridor
between Chhattisgarh and Jharkhand**

श्री सुदर्शन भगत (लोहरदगा): औद्योगिक दृष्टि से छत्तीसगढ़-झारखंड राज्य को जोड़ने वाले औद्योगिक रेल गलियारे का निर्माण कार्य अविलंब प्रारंभ करने की आवश्यकता है । महोदय, इस संबंध में आपको बताना चाहूंगा कि इसी वर्ष (2012) फरवरी में तत्कालीन माननीय रेल मंत्री, भारत सरकार द्वारा छत्तीसगढ़ से झारखंड राज्य को जोड़ने वाले औद्योगिक रेल गलियारे के निर्माण की घोषणा की गई थी, जोकि निश्चित रूप से स्वागत योग्य कदम था, इसके निर्माण से छत्तीसगढ़ राज्य के रायगढ़ से झारखंड राज्य के लोहरदगा जिले को जोड़ा जाना है जिससे कि दोनों राज्यों के औद्योगिक विकास होने के साथ-साथ दोनों राज्यों के इन क्षेत्रों में कोयले सहित अन्य भू-संपदाओं को सुरक्षित व सुगमता से यथा स्थानों तक पहुंचाने में सहायता मिलेगी एवं रेलवे को भी इसका लाभ मिलेगा तथा यहां के स्थानीय लोगों को भी राहत मिल सकेगी । इसके निर्माण से सरकारी कंपनियों जैसे - सेल, कोल इंडिया लिमिटेड को भी सुविधा होगी ।

मेरा आग्रह है कि अविलंब इस औद्योगिक रेल गलियारे का कार्य प्रारंभ किया जाए जिससे कि जल्द से जल्द यह निर्माण कार्य पूरा किया जाए ।

(viii) Need to raise price of cluster beans (guar) in Churu parliamentary constituency, Rajasthan

श्री राम सिंह कस्वां (चुरु): मेरे क्षेत्र की मुख्य फसल गुवार है जो कम वर्षा में भी तैयार हो जाती है । राजस्थान में पैदा होने गुवार का अधिकतम उत्पादन मेरे क्षेत्र में होता है । पिछले वर्ष गुवार गम काफी मात्रा में निर्यात होने से किसानों को अच्छा भाव मिला । गुवार खाद्य पदार्थ नहीं है, आम आदमी इसका उपयोग नहीं कर रहा है, व इसके भाव बढ़ने से भी उपभोक्त प्रभावित नहीं होता है पहले गुवार पशु आहार के रूप में काम आता था, लेकिन पिछले काफी वर्षों से किसानों द्वारा गुवार के स्थान पर खल व अन्य पशु आहार का उपयोग करने के कारण पशु आहार के रूप में गुवार का उपयोग नाम मात्र का रह गया है । वाणिज्यिक उपयोग हेतु इसका उत्पादन हो रहा है एवं अधिकांश ग्वार गम का निर्यात किया जा रहा है, जिससे देश को विदेशी मुद्रा प्राप्त होती है व किसान खुशहाल होता है, भाव बढ़ने के कारण इस वर्ष किसानों ने अपनी अधिकांश कृषि योग्य भूमि पर गुवार की फसल बोई है, बहुत अच्छी फसल हुई है, लेकिन पिछले वर्ष के मुकाबले इस बार भाव काफी कम होने के कारण किसान भारी निराश है । यह स्थिति ग्वार सीड को वायदा व्यापार से बाहर निकालने के कारण हुई है । सच्चाई यह है कि वर्ष 2010-12 में गुवार गम का निर्यात 440607.70 टन कीमत 2938.69 करोड़ रुपये था, इसके विपरीत 2011-12 में निर्यात 70736.43 टन की कीमत 16523.66 करोड़ रहा है, इस प्रकार से 5.62 गुणा अधिक निर्यात हुआ है । आंकड़ों से पता चलता है कि गुवार के भाव अधिक निर्यात की वजह से बढ़े हैं ना कि सट्टेबाजी की वजह से । आज किसानों को भारी घाटा उठाना पड़ रहा है । पिछले वर्ष की तुलना में किसान आधे मूल्य पर अपने गुवार को बेचने के लिए मजबूर है । मेरा सरकार से अनुरोध है कि किसानों को गुवार का उचित मूल्य दिलवाने के लिए आवश्यक कदम उठाए जाएं ।

(ix) Need to fix adequate remunerative price for food grains including paddy

SHRI SHIVARAMA GOUDA (KOPPAL): I would like to bring to the kind notice of the Government that my parliamentary constituency Koppal is well known for production of good quality paddy. But our paddy growers are not getting suitable remuneration prices. What these are getting at present do not even meet the expenditure incurred to produce paddy. Due to hike in the cost of raw material, fertilizers rising production cost is pushing poor farmers into debt trap.

Therefore, the Government should take into account various difficulties involving in production of paddy and any other food grains and fix a Remunerative price for the food grains including paddy. Fixation of prices must be based on scientific method. Only then the Government could do justice to our poor farmers.

(x) Need to ban tobacco based products being manufactured in violation of prescribed guidelines in a factory at Sidguan in Sagar parliamentary constituency, Madhya Pradesh

श्री भूपेन्द्र सिंह (सागर): सागर संसदीय क्षेत्र के औद्योगिक क्षेत्र सिद्गुवां में स्थित कारखाने में तंबाकू आधारित पदार्थ का निर्माण व पैकेजिंग कार्य खुले शेड में किया जा रहा है। इस पदार्थ के मिश्रण में 78 प्रतिशत से अधिक तंबाकू है जिसके बारीक कण और तीक्ष्ण गंध वायु प्रदूषण फैला रहे हैं। प्रतिबंधित पालीथीन के पाउच में पैक इस प्रोडक्ट में गांजा, धतूरा, केमिकल जैसे मादक पदार्थ मिलाये जा रहे हैं। जन स्वास्थ्य के लिए घातक तंबाकू के संबंध में पाउच/पैकेज पर चेतावनी संदेश स्पष्ट नहीं है और न ही यह उल्लेख है कि पदार्थ के मिश्रण के टार और निकोटीन का प्रतिशत क्या है। इसकी ग्राइंडिंग और पैकेजिंग कर रहे श्रमिकों से बगैर मास्क और हेण्ड ग्लोब्स के कार्य कराया जा रहा है जिससे वे बीमार हो रहे हैं। फैक्ट्री में श्रम कानूनों का पालन नहीं किया जा रहा है। फैक्ट्री के प्रदूषण से क्षेत्र के रहवासियों के स्वास्थ्य पर प्रतिकूल असर पड़ रहा है। सिद्गुवां ग्राम पंचायत ने इस फैक्ट्री को बंद करने का प्रस्ताव पारित किया है। अतः इस फैक्ट्री में तंबाकू पदार्थों के निर्माण पर तत्काल प्रतिबंध लगाये जाने की आवश्यकता है।

(xi) Need to undertake development of religious and tourist sites and provide civic amenities in Aurangabad and Gaya districts of Bihar

श्री सुशील कुमार सिंह (औरंगाबाद): मेरा संसदीय क्षेत्र औरंगाबाद बिहार प्रांत का एक अत्यंत ही पिछड़ा एवं सुदूर ग्रामीण इलाका है। मेरे क्षेत्र में पड़ने वाले दो जिले गया एवं औरंगाबाद उग्रवाद से बुरी तरह प्रभावित हैं। यही कारण है कि औद्योगिक विकास की शून्यता के साथ साथ यहां बुनियादी नागरिक सुविधाओं का भर्त्सव अभाव है। ऐसे में इन जिलों में पड़ने वाले तमाम धार्मिक एवं ऐतिहासिक महत्व के पर्यटन स्थल सरकारी विकास योजनाओं से वंचित हैं।

मेरे संसदीय क्षेत्र के अंतर्गत औरंगाबाद जिले के देव प्रखंड में भास्कर नगरी देव, मदनपुर प्रखंड में उमगेश्वरी स्थान, नवीनगर प्रखंड में गजना धाम, हंसपुरा प्रखंड में देवकुंड और अमझर शरीफ, रफीगंज में सिहुली दरगाह एवं औरंगाबाद में सत्यचंडी स्थान तथा गया जिला अंतर्गत टकारी प्रखंड में मां तारा स्थान केशपा कोच प्रखंड कोचेश्वर स्थान एवं गुरुआ प्रखंड में बैजूधाम ऐसे धार्मिक एवं ऐतिहासिक महत्व के पर्यटन स्थल हैं, जहां सालाना उत्सवों के दौरान तथा अन्यथा भी हजारों लोग धार्मिक कारणों से अथवा पर्यटन हेतु इन स्थानों पर आते जाते हैं किंतु इन महत्वपूर्ण स्थलों पर बिजली, पानी सड़क, धर्मशालाओं आदि का अभाव है जिससे इस स्थानों पर आने जाने वाले लोगों को काफी असुविधा होती है।

मेरी सरकार से मांग है कि पर्यटन विभाग द्वारा इन स्थलों के विकास तथा नागरिक सुविधाओं की उचित व्यवस्था हेतु समुचित कदम शीघ्र उठाये जाएं।

**(xii) Need to construct a Railway Over Bridge at level crossing in
Akkarapettai near Nagapattinam in Tamil Nadu**

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I would like to draw the kind attention of the Hon'ble Minister of Railways for one the most important proposals of my Nagapattinam parliamentary constituency for constructing an ROB at Akkarapettai in Nagapattinam.

There is a place called Akkarapettai situated between Nagapattinam and Nagore. The people of these areas are facing great difficulties in crossing this Akkarapettai due to non-availability of an ROB. Due to frequent rail traffic, the railway gate at Akkarapettai closes very frequently and the people have to wait a long time in crossing this railway gate and they have to wait a long time in crossing this railway gate and they have to rush to cross the railway line which leads to frequent accidents and death of these innocent people. This causes inconvenience to the people at large and patients and school going children in particular. If an ROB is constructed in Akkarapettai, it will be of great help to them.

Keeping in view the above, I urge upon the Railway Minister to take up this work on top priority basis for the benefit of the people.

(xiii) Need to upgrade and modernize Alloy Steel Plant in Durgapur, West Bengal

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Upgradation and modernization of Alloy Steel Plant in Durgapur in West Bengal under SAIL is urgently needed because this famous alloy steel plant has to depend on other plants for finished products.

(xiv) Need to improve railway services and facilities in Mayurbhanj parliamentary constituency in Odisha

SHRI LAXMAN TUDU (MAYURBHANJ): Tata-Badampahar broad gauge section, in my poor and backward tribal dominated parliamentary constituency Mayurbhanj, comes under Chakradharpur division of South Eastern Railway (SER). This section is more than 105 years old. But the present conditions of this section and the stations under this section are very pathetic. Even minimum passenger amenities as prescribed by Ministry of Railways based on annual passenger earnings have not been provided at most of the stations in this section. Even after several repeated demands and requests, SER is not at all taking any steps in this regard. As a result of this, the passengers of my constituency are suffering a lot.

Similarly, at present only one pair of passenger trains is operating in this section whereas the requirement and demand of the people of my constituency are for more passenger train services. Therefore, a new passenger train service between Tata and Badampahar and a new express train service between Badampahar and Rourkela/Ranchi/Chakradharpur must be introduced in this section for the larger interest of the poor and backward tribals of my constituency. Moreover, this section must be extended from Gorumahishani to Bangripasi and from Badampahar to Keonjhar respectively for the larger interest and socio-economic development of the poor and backward tribals of my constituency.

Therefore, I would like to request the Hon'ble Minister of Railways to take necessary steps immediately to develop this section and fulfill the demands and expectations of the people of my constituency.

(xv) Need to frame sugar export policy in the interest of sugar mills, farmers and also to ensure monitoring of implementation of the policy

श्री प्रतापराव गणपतराव जाधव (बुलढाणा): देश में गन्ना का उत्पादन हो रहा है, देश में चीनी मिलों के माध्यम से लोगों को अप्रत्यक्ष एवं प्रत्यक्ष तौर पर रोजगार मिला हुआ है एवं चीनी मिलों के माध्यम से चीनी के अलावा जो पदार्थ निकल रहे हैं उनसे पेट्रोलियम पदार्थ एवं ऊर्जा संबंधी तत्वों एवं अन्य वस्तुओं का उत्पादन भी हो रहा है एवं काफी बड़ी सीमा में इनका उत्पादन हो सकता है। सरकार चीनी के उत्पादन को बढ़ाने के लिए चीनी के निर्यात नीति की घोषणा करती है उसमें काफी कमियां होती हैं जिनके कारण चीनी उद्योग एवं गन्ना उत्पादित किसानों के विकास कार्यों पर प्रतिकूल प्रभाव पड़ रहा है। चीनी निर्यात का जो लक्ष्य रखा जाता है इसके लिए जो स्वीकृति दी जाती है उसमें मानीटरिंग का कोई कार्य नहीं होता है।

सरकार से अनुरोध है कि चीनी संबंधी निर्यात नीति को देश के हित में, चीनी मिलों के हित में एवं किसानों के हित में बनाया जाये और इस पर निगरानी कार्य भी सख्ती से किया जाये।

(xvi) Need to expedite construction of flats by CGEWHO at Avadi in Tiruvallur parliamentary constituency, Tamil Nadu

DR. P. VENUGOPAL (TIRUVALLUR): Central Government Employees Welfare Housing Organization under the Ministry of Housing and Urban Poverty Alleviation is constructing 572 flats for Central Government Employees at Avadi in my Parliamentary Constituency Tiruvalur in Tamil Nadu. The construction is going on for the past seven years. It was supposed to be completed in June, 2009. I have personally visited the site on two occasions. I find that the quality of construction was not as per specifications. A thorough investigation may be ordered. As a measure of relief to the affected Government servants, Contingency Reserve Fund may be waived, unutilized land may be transferred to Phase-II allottees on payment of purchase value of that land plus reasonable interest for the last seven years for park, Temple, Children's Play Ground and Plantation etc.

(xvii) Need to ensure hassle-free journey for women passengers in all trains including Shatabdi trains between New Delhi and Amritsar

SHRIMATI PARAMJIT KAUR GULSHAN (FARIDKOT): Women passengers travelling alone even in Shatabdi trains feels insecure on account of the activities of passengers with unconfirmed/waitlisted tickets who flock around the toilet area, sometimes indulging in drinking session, making the movement of women passengers difficult. After occupying a seat with the help of railway staff, they play in their laptops to run their business or view the unwanted stuff making the fellow passengers uncomfortable.

The situation is worst in Shatabdi trains on New Delhi – Amritsar route where I was shocked to learn that liquor is served openly in Executive Class. Such activities in trains originating from the holy city of Amritsar Saheb is totally unacceptable and shameful. Therefore, I urge the Government to take stringent action to purge the situation and frame clear guidelines about the use of laptops, to check consumption of liquor and to remove waitlisted passengers from trains.

(xviii) Need to provide freight facility and stoppage of goods trains at Banka railway station in Bihar

श्रीमती पुतुल कुमारी (बांका): देश के सभी रेलवे स्टेशनों पर माल ढुलाई के उचित स्थान नहीं होने के कारण कई जिलों के लोगों को समान को एक स्थान से दूसरे स्थान पर पहुंचाने के लिए असुविधा हो रही है। बिहार के बांका रेलवे स्टेशन पर भी ऐसी ही असुविधा क्षेत्र के लोगों को हो रही है। छोटे व्यापारियों को सामान लाने ले जाने के लिए मालगाड़ी का ठहराव की उपलब्धता नहीं है तथा सामान को रखने हेतु उचित स्थान नहीं है। इस स्टेशन पर शीघ्र मालगाड़ी की आवाजाही के साथ समान को रखने हेतु स्थान बनाया जाये।

MADAM SPEAKER: Now, we may take up the 'Zero Hour'. We may start with the matter raised during the Question Hour. Shri T.R. Baalu may speak first and after him, Dr. Thambidurai may follow. Shri T.R. Baalu, please be brief.

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam Speaker, more than seven farmers have committed suicide in the State of Tamil Nadu. It is only for want of water from River Cauvery. After seeing the withering crops in their fields, these people have committed suicide.... *(Interruptions)* Dr. Kalaingar Karunanidhi has announced Rs. 50,000 to each family ... *(Interruptions)*

MADAM SPEAKER: Let us not turn it into a debate.

... *(Interruptions)*

SHRI T.R. BAALU: The Government of Tamil Nadu has not come forward to help them. ... *(Interruptions)*

DR. M. THAMBIDURAI (KARUR): Sir, he is giving a wrong statement. He is misleading the House and giving false information regarding farmers in Tamil Nadu ... *(Interruptions)*

SHRI T.R. BAALU : Madam, Bhoominathan from Mayiladuthurai, Rajangam from Keevalur, Selvaraj from Keelaiyur, Chakravarthi from Poolamedu, Abdul Raheem from Thiruthiraipoondi, Sendurpandiyan from Shankarankovil and Pandi from Sivakasi have committed suicide after seeing the withering crops in their fields. ... *(Interruptions)* The State Government of Tamil Nadu has not come forward to protect those families and they have not announced any compensation so far. It is highly condemnable, Madam.... *(Interruptions)* The Government of Tamil Nadu is having a lukewarm attitude and simply seeing the deaths of farmers which is very sad whereas our leader, Dr. Karunanidhi has announced Rs. 50,000 as compensation to each family. ... *(Interruptions)*

DR. M. THAMBIDURAI : There are no suicides of farmers due to withering crops in Tamil Nadu, as alleged. ... *(Interruptions)* The Hon'ble Chief Minister of Tamil Nadu has provided all facilities to the farmers. The Tamil Nadu Government is providing free rice to the farmers and special relief packages to

those affected due to scarcity of water for cultivation. ... (*Interruptions*) If they want water, that is a different issue. Therefore, whatever the hon. Member is stating is wrong and he is misleading the House.... (*Interruptions*)

12.12 hrs

*At this stage, Shri Adhi Sankar, Shri Pralhad Joshi and some other hon. Members came and stood on the floor near the Table.
... (Interruptions)*

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

MADAM SPEAKER: Kindly go back now. It is all over. I would not allow you.
... (*Interruptions*)

MADAM SPEAKER: Now, I will call the Leader of the House to speak.

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE):
Madam, I request the House on one issue. There is a Constitutional Amendment that we have brought in this House. ... (*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): We will support that Constitutional Amendment. But please listen Karnataka Members' viewpoint....
(*Interruptions*)

SHRI SUSHILKUMAR SHINDE: It is your Bill which I am talking about. Madam, we have amended article 371(j) but one Bill was not taken up in this House yesterday. We have to discuss that Bill in the Rajya Sabha and the new numbering has to be done. That is why, this Constitutional Amendment is very necessary and we are all unanimous in passing this Bill. So, my State Minister will move that amendment.

* Not recorded.

12.13 hrs

**CONSTITUTION (ONE HUNDRED EIGHTEENTH AMENDMENT)
BILL, 2012**

Amendment made by Rajya Sabha

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to move:

“That the following amendment made by the Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration.

Clause 1

1. That at page 1, line 3, *for* the word “Ninety-ninth”, the word “Ninety-eighth” be *substituted*. ”

MADAM SPEAKER: Before I put the Motion that the Amendment made by the Rajya Sabha in the Bill further to amend the Constitution of India as passed by Lok Sabha be taken consideration, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by Division.

So, let the lobbies be cleared.



Now, the Secretary-General will inform about the procedure of operating the Automatic Vote Recording machine.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only;
2. As may kindly be seen, the "red bulbs above Display Boards" on either side of the hon. Speaker's Chair are already glowing. ... (*Interruptions*) This means the Voting System has been activated;
3. For voting, please press the following two buttons simultaneously immediately after sounding of first gong, namely

One "red" button in front of the hon. Member on the headphone plate
and

Also
any one of the following buttons fixed on the top of desk of seats:

Ayes - Green colour

Noes - Red colour

Abstain - Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".

IMPORTANT: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button during division.

6. Hon. Members can actually “see” their vote on Display Boards and on their Desk Unit.
7. In case, vote is not registered, they may call for voting through slips.

MADAM SPEAKER: Now, the lobbies are cleared.

The question is:

“That the following amendment made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration:-”

1. That at page 1, line 3, for the word “Ninety-ninth”, the word “Ninety-eighth” be substituted.

The Lok Sabha divided:

DIVISION NO. 1**AYES****12.19 hrs.**

Aaron Rashid, Shri J.M.
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Aditya Nath, Yogi
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ajnala, Dr. Rattan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Aron, Shri Praveen Singh
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Baghel, Shrimati Sarika Devendra Singh
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh
Baite, Shri Thangso
Bajwa, Shri Pratap Singh
Baliram, Dr.

Balmiki, Shri Kamlesh
Bansal, Shri Pawan Kumar
Bapiraju , Shri K.
Barq, Dr. Shafiqur Rahman
Basavaraj, Shri G. S.
Baske, Shri Pulin Bihari
Bauri, Shrimati Susmita
Beg, Dr. Mirza Mehboob
Besra, Shri Devidhan
Bhadana, Shri Avtar Singh
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biju, Shri P.K.
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chang, Shri C.M.
Chakravarty, Shrimati Bijoya
Chauhan, Shri Dara Singh
Chauhan, Shrimati Rajkumari
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Khagen
Das, Shri Ram Sundar
Dasmunsi, Shrimati Deepa
Dastidar, Dr. Kakoli Ghosh
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dome, Dr. Ram Chandra
Dubey, Shri Nishikant
Dudhgaonkar, Shri Ganeshrao Nagorao
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gadhvi, Shri Mukesh Bhairavdanji
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gouda, Shri Shivarama
Guddu, Shri Premchand
Gulshan, Shrimati Paramjit Kaur
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Haque, Sk. Saidul
Hari, Shri Sabbam
Harsha Kumar, Shri G.V.
Hasan, Shrimati Tabassum
Hazari, Shri Maheshwar
Hegde, Shri K. Jayaprakash
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jagannath, Dr. Manda
Jahan, Shrimati Kaisar
Jaiswal, Shri Gorakh Prasad
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram
Jena, Shri Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jigajinagi, Shri Ramesh

Jindal, Shri Naveen
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Pralhad
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kashyap, Shri Dinesh
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khaire, Shri Chandrakant
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
*Kumar, Shri Mithilesh
Kumar, Shri P.
Kumar, Shri Shailendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Chandresh

* Voted through slip.

Kumari, Shrimati Putul

Kurup, Shri N. Peethambara

Laguri, Shri Yashbant

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Manjhi, Shri Hari

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Govind Prasad

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Munde, Shri Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Namdhari, Shri Inder Singh
Napoleon, Shri D.
Narah, Shrimati Ranee
Narayanasamy, Shri V.
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Nishad, Capt. Jai Narain Prasad
Pakkirappa, Shri S.
Pala, Shri Vincent H.
Palanimanickam, Shri S.S.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pandey, Shri Rakesh
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patasani, Dr. Prasanna Kumar
Patel, Shri Bal Kumar
Patel, Shri Deoraj Singh
Patel, Shri Devji M.
Patel, Shri Praful
Patel, Shri R.K. Singh
Patil, Dr. Padmasinha Bajirao

Patil, Shri A.T. Nana
Patil, Shri Danve Raosaheb
Patil, Shri Pratik
Patle, Shrimati Kamla Devi
Pilot, Shri Sachin
Potai, Shri Sohan
Prabhakar, Shri Ponnamm
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra
Rahman, Shri Abdul
Rai, Shri Prem Das
Raja, Shri A.
Rajbhar, Shri Ramashankar
Rajendran, Shri C.
Rajukhedi, Shri Gajendra Singh
Ram, Shri Purnmasi
Ramasubbu, Shri S.S.
Ramkishun, Shri
Rana, Shri Jagdish Singh
Rana, Shri Kadir
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rathod, Shri Ramesh
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Reddy, Shri M. Sreenivasulu
Riyan, Shri Baju Ban
Roy, Prof. Saugata
Roy, Shri Arjun
Roy, Shri Mahendra Kumar
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahu, Shri Chandu Lal
Sai, Shri Vishnu Dev
Sai Prathap, Shri A.
Saroj, Shri Tufani
Saroj, Shrimati Sushila
Satpathy, Shri Tathagata
Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shah, Shrimati Mala Rajya Laxmi
Shanavas, Shri M.I.
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar

Shetti, Shri Raju
Shinde, Shri Sushilkumar
Shivkumar, Shri K. alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Sanjay
Singh, Shri Bhoopendra
Singh, Shri Brijbhushan Sharan
Singh, Shri Dhananjay
*Singh, Shri Ganesh
Singh, Shri Ijyaraj
*Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri R.P.N.
Singh, Shri Radhe Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar

* Voted through slip.

Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Shri Vijay Bahadur
*Singh, Shri Yashvir
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singh Deo, Shri Kalikesh Narayan
Singla, Shri Vijay Inder
Siricilla, Shri Rajaiah
Sivasami, Shri C.
Solanki, Shri Makansingh
Sudhakaran, Shri K.
Sugumar, Shri K.
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suresh, Shri Kodikkunnil
Swamy, Shri Janardhana
Swamy, Shri N. Cheluvarya
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Tarai, Shri Bibhu Prasad
Taware, Shri Suresh Kashinath
Thamaraiselvan, Shri R.
Thambidurai, Dr. M.
Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.
Tirath, Shrimati Krishna
Tirkey, Shri Manohar
Tiwari , Shri Bhisma Shankar alias Kushal
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Upadhyay, Shrimati Seema
Vardhan, Shri Harsh
Venugopal, Dr. P.
Verma, Shri Beni Prasad
Vijayan, Shri A.K.S.
Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Wasnik, Shri Mukul
Yadav, Prof. Ranjan Prasad
Yadav, Shri Anjankumar M.
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
Yadav, Shri Mulayam Singh
Yadav, Shri Sharad
Yaskhi, Shri Madhu Goud

NOES

Nil

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 335

Noes: 'Nil'

The motion is carried unanimously by the House and by a simple majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

MADAM SPEAKER: We shall now take up the amendment made by Rajya Sabha in the Bill as passed by the Lok Sabha.

The Lobbies are already cleared..

I shall now put the Amendment No.1 made by Rajya Sabha in the Bill as passed by the Lok Sabha to the vote of the House.

The question is:

Clause-1

That at page 1, line 3, *for* the word "Ninety-ninth",

The word "Ninety-eighth" be *substituted*. (1)

The Lok Sabha divided:

* The following Members also recorded their votes through slips.

Ayes 335+S/ Shri Mithilesh Kumar, Ganesh Singh, Jagdanand Singh and Yashvir Singh=339

Noes: Nil

DIVISION NO. 2**AYES****12.20 hrs.**

Aaron Rashid, Shri J.M.
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Aditya Nath, Yogi
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ajnala, Dr. Rattan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Aron, Shri Praveen Singh
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Baghel, Shrimati Sarika Devendra Singh
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh
Baite, Shri Thangso
Bajwa, Shri Pratap Singh
Baliram, Dr.

Balmiki, Shri Kamlesh
Bansal, Shri Pawan Kumar
Bapiraju , Shri K.
Barq, Dr. Shafiqur Rahman
Basavaraj, Shri G. S.
Baske, Shri Pulin Bihari
Bauri, Shrimati Susmita
Beg, Dr. Mirza Mehboob
Besra, Shri Devidhan
Bhadana, Shri Avtar Singh
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhujbal, Shri Sameer
*Bhuria, Shri Kanti Lal
Biju, Shri P.K.
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chang, Shri C.M.
Chakravarty, Shrimati Bijoya
Chauhan, Shri Dara Singh
Chauhan, Shrimati Rajkumari
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh

* Voted through slip.

Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Khagen
Das, Shri Ram Sundar
Dasmunsi, Shrimati Deepa
Dastidar, Dr. Kakoli Ghosh
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dome, Dr. Ram Chandra
Dubey, Shri Nishikant
Dudhgaonkar, Shri Ganeshrao Nagorao
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gadhvi, Shri Mukesh Bhairavdanji
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gouda, Shri Shivarama
Guddu, Shri Premchand
Gulshan, Shrimati Paramjit Kaur
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Haque, Sk. Saidul
Hari, Shri Sabbam
Harsha Kumar, Shri G.V.
Hasan, Shrimati Tabassum
Hazari, Shri Maheshwar
Hegde, Shri K. Jayaprakash
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jagannath, Dr. Manda
Jahan, Shrimati Kaisar
Jaiswal, Shri Gorakh Prasad
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram
Jena, Shri Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha

Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Pralhad
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kashyap, Shri Dinesh
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khaire, Shri Chandrakant
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
*Kumar, Shri Mithilesh
Kumar, Shri P.
Kumar, Shri Shailendra
Kumar, Shri Vishwa Mohan

* Voted through slip.

Kumari, Shrimati Chandresh

Kumari, Shrimati Putul

Kurup, Shri N. Peethambara

Laguri, Shri Yashbant

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Manjhi, Shri Hari

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Govind Prasad

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit
Muniyappa, Shri K.H.
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Namdhari, Shri Inder Singh
Napoleon, Shri D.
Narah, Shrimati Ranee
Narayanasamy, Shri V.
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Nishad, Capt. Jai Narain Prasad
Ola, Shri Sis Ram
Pakkirappa, Shri S.
Pala, Shri Vincent H.
Palanimanickam, Shri S.S.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pandey, Shri Rakesh
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patasani, Dr. Prasanna Kumar
Patel, Shri Bal Kumar
Patel, Shri Deoraj Singh
Patel, Shri Devji M.
Patel, Shri Praful
Patel, Shri R.K. Singh

Patil, Dr. Padmasinha Bajirao

Patil, Shri A.T. Nana

Patil, Shri Danve Raosaheb

Patil, Shri Pratik

Patle, Shrimati Kamla Devi

Pilot, Shri Sachin

Potai, Shri Sohan

Prabhakar, Shri Ponnamm

Premdas, Shri

Punia, Shri P. L.

Purandeswari, Shrimati D.

Purkayastha, Shri Kabindra

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Rajendran, Shri C.

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rana, Shri Kadir

Rao, Shri Nama Nageswara

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Anantha Venkatarami

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Reddy, Shri M. Sreenivasulu
Riyan, Shri Baju Ban
Roy, Prof. Saugata
Roy, Shri Arjun
Roy, Shri Mahendra Kumar
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahu, Shri Chandu Lal
Sai, Shri Vishnu Dev
Sai Prathap, Shri A.
Saroj, Shri Tufani
Saroj, Shrimati Sushila
Satpathy, Shri Tathagata
Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
*Shah, Shrimati Mala Rajya Laxmi
Shanavas, Shri M.I.
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh

* Voted through slip.

Shetkar, Shri Suresh Kumar
Shetti, Shri Raju
Shinde, Shri Sushilkumar
Shivkumar, Shri K. alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Sanjay
Singh, Shri Bhoopendra
Singh, Shri Brijbhushan Sharan
Singh, Shri Dhananjay
Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri R.P.N.
Singh, Shri Radhe Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar
Singh, Shri Uday

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

*Singh, Shri Yashvir

Singh, Rajkumari Ratna

Singh, Shrimati Rajesh Nandini

Singh Deo, Shri Kalikesh Narayan

Singla, Shri Vijay Inder

Siricilla, Shri Rajaiah

Sivasami, Shri C.

Solanki, Shri Makansingh

Sudhakaran, Shri K.

Sugumar, Shri K.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil

Swamy, Shri Janardhana

Swamy, Shri N. Cheluvaraya

Swaraj, Shrimati Sushma

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Tarai, Shri Bibhu Prasad

Taware, Shri Suresh Kashinath

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Thirumaavalavan, Shri Thol

* Voted through slip.

Thomas, Prof. K.V.
Tirath, Shrimati Krishna
Tirkey, Shri Manohar
Tiwari , Shri Bhisma Shankar alias Kushal
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Upadhyay, Shrimati Seema
Venugopal, Dr. P.
Verma, Shri Beni Prasad
*Verma, Shrimati Usha
Vijayan, Shri A.K.S.
Viswanathan, Shri P.
*Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Wasnik, Shri Mukul
Yadav, Prof. Ranjan Prasad
Yadav, Shri Anjan Kumar M.
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
Yadav, Shri Mulayam Singh
Yadav, Shri Sharad
Yaskhi, Shri Madhu Goud

NOES

Nil

* Voted through slip.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 332

Noes: 'Nil'

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

MADAM SPEAKER: The Amendment No.1 is adopted.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to move:

“That the Bill, as amended by the amendment agreed to, be passed.”

MADAM SPEAKER: The Lobbies are cleared.

The question is:

“That the Bill, as amended by the amendment agreed to, be passed.”

The Lok Sabha divided:

* The following Members also recorded their votes through slips.

Ayes 332+S/ Shri Kanti Lal Bhuria, Mithilesh Kumar, Yashvir Singh, Dr. G.Vivekananda, Shrimati Mala Rajya Laxmi Shah and Shrimati Usha Verma=338

Noes:Nil.

DIVISION NO. 3**AYES****12.22 hrs.**

Aaron Rashid, Shri J.M.
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Aditya Nath, Yogi
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ajnala, Dr. Rattan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Aron, Shri Praveen Singh
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baalul, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Baghel, Shrimati Sarika Devendra Singh
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh
Baite, Shri Thangso
Bajwa, Shri Pratap Singh
Baliram, Dr.

Balmiki, Shri Kamlesh
Bansal, Shri Pawan Kumar
Bapiraju , Shri K.
Barq, Dr. Shafiqur Rahman
Basavaraj, Shri G. S.
Bauri, Shrimati Susmita
Beg, Dr. Mirza Mehboob
Besra, Shri Devidhan
Bhadana, Shri Avtar Singh
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biju, Shri P.K.
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chang, Shri C.M.
Chakravarty, Shrimati Bijoya
Chauhan, Shri Dara Singh
Chauhan, Shrimati Rajkumari
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan
Das, Shri Khagen
Das, Shri Ram Sundar
Dasmunsi, Shrimati Deepa
Dastidar, Dr. Kakoli Ghosh
*Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dome, Dr. Ram Chandra
Dubey, Shri Nishikant
Dudhgaonkar, Shri Ganeshrao Nagorao
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gadhvi, Shri Mukesh Bhairavdanji
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia

* Voted through slip.

Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gouda, Shri Shivarama
Guddu, Shri Premchand
*Gulshan, Shrimati Paramjit Kaur
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Haque, Sk. Saidul
Hari, Shri Sabbam
Harsha Kumar, Shri G.V.
Hasan, Shrimati Tabassum
Hazari, Shri Maheshwar
Hegde, Shri K. Jayaprakash
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jagannath, Dr. Manda
Jahan, Shrimati Kaisar
Jaiswal, Shri Gorakh Prasad
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram
Jena, Shri Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha

* Voted through slip.

Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
*Joshi, Shri Mahesh
Joshi, Shri Pralhad
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kashyap, Shri Dinesh
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khaire, Shri Chandrakant
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Mithilesh
Kumar, Shri Shailendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Chandresh

Kumari, Shrimati Putul

Kurup, Shri N. Peethambara

Laguri, Shri Yashbant

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Manjhi, Shri Hari

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

*Mishra, Shri Govind Prasad

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

* Voted through slip.

Mukherjee, Shri Abhijit
Munde, Shri Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Namdhari, Shri Inder Singh
Napoleon, Shri D.
Narah, Shrimati Ranee
Narayanasamy, Shri V.
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Nishad, Capt. Jai Narain Prasad
Ola, Shri Sis Ram
Pakkirappa, Shri S.
Pala, Shri Vincent H.
Palanimanickam, Shri S.S.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pandey, Shri Rakesh
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patasani, Dr. Prasanna Kumar
Patel, Shri Bal Kumar
Patel, Shri Deoraj Singh
Patel, Shri Devji M.
Patel, Shri Praful

Patel, Shri R.K. Singh
Patil, Dr. Padmasinha Bajirao
Patil, Shri A.T. Nana
Patil, Shri Danve Raosaheb
Patil, Shri Pratik
Patle, Shrimati Kamla Devi
Pilot, Shri Sachin
Potai, Shri Sohan
Prabhakar, Shri Ponnamm
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra
Rahman, Shri Abdul
Rai, Shri Prem Das
Raja, Shri A.
Rajbhar, Shri Ramashankar
Rajendran, Shri C.
Rajukhedi, Shri Gajendra Singh
Ram, Shri Purnmasi
Ramasubbu, Shri S.S.
Ramkishun, Shri
Rana, Shri Jagdish Singh
Rana, Shri Kadir
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rathod, Shri Ramesh
Rawat, Shri Ashok Kumar
Rawat, Shri Harish

Reddy, Shri Anantha Venkatarami

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri M. Sreenivasulu

Riyan, Shri Baju Ban

Roy, Prof. Saugata

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sai Prathap, Shri A.

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Scindia, Shrimati Yashodhara Raje

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shah, Shrimati Mala Rajya Laxmi

Shanavas, Shri M.I.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shetti, Shri Raju
Shinde, Shri Sushilkumar
Shivkumar, Shri K. alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Sanjay
Singh, Shri Brijbhushan Sharan
Singh, Shri Dhananjay
Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri R.P.N.
Singh, Shri Radhe Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar
Singh, Shri Uday

Singh, Shri Uday Pratap
Singh, Shri Vijay Bahadur
Singh, Shri Yashvir
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singh Deo, Shri Kalikesh Narayan
Singla, Shri Vijay Inder
Siricilla, Shri Rajaiah
Sivasami, Shri C.
Solanki, Shri Makansingh
Sudhakaran, Shri K.
Sugumar, Shri K.
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suresh, Shri Kodikkunnil
Swamy, Shri Janardhana
Swamy, Shri N. Cheluvaraya
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Tarai, Shri Bibhu Prasad
Taware, Shri Suresh Kashinath
Thamaraiselvan, Shri R.
Thambidurai, Dr. M.
Thirumaavalavan, Shri Thol
Thomas, Prof. K.V.

Tirath, Shrimati Krishna

Tirkey, Shri Manohar

Tiwari , Shri Bhisma Shankar alias Kushal

Tomar, Shri Narendra Singh

Toppo, Shri Joseph

Tudu, Shri Laxman

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Dr. P.

Verma, Shri Beni Prasad

Vijayan, Shri A.K.S.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Anjan Kumar M.

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

NOES

Nil

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 333

Noes: 'Nil'

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended by the amendment made by Rajya Sabha and agreed to by Lok Sabha, is passed by the requisite majority, in accordance with the provisions of article 368 of the Constitution.

The motion was adopted

Clause 1, as amended, was added to the Bill.

MADAM SPEAKER: The Lobbies may be opened.

* The following Members also recorded their votes through slips.

Ayes 333+S/ Shri Mahesh Joshi, Govind Prasad Mishra, Shrimati J. Helen Davidson and Shrimati Paramjit Kaur Gulshan =337

Noes:Nil.

12.24 hrs

**CONSTITUTION (ONE HUNDRED SEVENTEENTH AMENDMENT)
BILL, 2012--Contd
(Amendment of article 16)**

MADAM SPEAKER: The House will now take up Item No. 39. The Hon. Minister to continue.

... (Interruptions)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, हमने नोटिस दिया है, उसका क्या हुआ... (व्यवधान)

12.24½ hrs

At this Stage, Shri Shailendra kumar and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam Speaker, in the Indira Shani's case, the reservation in promotion was struck down by the Supreme Court.... (Interruptions) Therefore, the Government brought forward the 77th Amendment to the Constitution for the purpose of giving validity to reservation in promotion for the Scheduled Caste and the Scheduled Tribe persons.... (Interruptions) Thereafter, the 85th Amendment was brought forward. ... (Interruptions) What happened was in the Virpal Singh's case, it was held that when the general category person is promoted after the reserved category person, he will be restored to the original seniority leaving behind the Scheduled Caste/Scheduled Tribe promotee.... (Interruptions)



Therefore, to cure the defect, we brought forward the 85th Constitution Amendment for adding the consequential seniority so that the person who has been promoted from the Scheduled Caste/Scheduled Tribe category will retain his seniority. ... (*Interruptions*) The 81st Amendment was brought forward to the Constitution when the Supreme Court held that the vacancies for a particular year cannot be carried out to the subsequent years for the Scheduled Caste/Scheduled Tribe candidates.... (*Interruptions*) By this amendment, if the Scheduled Caste/Scheduled Tribe persons are not available within the quota, it would be carried over to the next and subsequent years for the purpose of giving them reservation in the reserved category.... (*Interruptions*)

Then, there was another amendment to the Constitution. Through the 82nd Amendment, the Government allowed relaxed standards and relaxed qualifications for the Scheduled Caste and Scheduled Tribe people.... (*Interruptions*) All these four amendments – 77th amendment, 84th amendment, 85th amendment, and 87th amendment - were challenged in the Nagaraj case in the Supreme Court and the Supreme Court in its judgement held that reservations in promotion to the Scheduled Caste/Scheduled Tribe persons are valid and they put three qualifying conditions, namely, backwardness, inadequacy of representation and competency.... (*Interruptions*) The State Governments framed rules for the purpose of implementing the reservation in promotion in the Suraj Bhan Meena Vs. the State of Rajasthan and the Government of Uttar Pradesh Vs. Rajesh Kumar.... (*Interruptions*) The promotion policy of the respective Governments was challenged and the court held that it is not in accordance with Nagaraj's case. They set aside the promotions for the Scheduled Caste/Scheduled Tribe persons.... (*Interruptions*)

Thereafter to cure this defect, the present amendment to Article 16 (4) (a) has been brought for the purpose of giving the benefit of reservation in promotion for the Scheduled Caste/Scheduled Tribe persons.... (*Interruptions*)

Therefore, I commend this Bill for the consideration and passing of the House. ... (*Interruptions*)

MADAM SPEAKER: Motion moved:

“That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration.”

12.28 hrs

श्री पन्ना लाल पुनिया (बाराबंकी): अध्यक्ष महोदया, मैं आपका बहुत आभारी हूँ कि आपने मुझे इस महत्वपूर्ण संविधान संशोधन बिल पर बोलने का अवसर दिया है। ...(व्यवधान) यह बहुत ही ऐतिहासिक अवसर है। ...(व्यवधान) दलित समाज को यह भावना हो रही थी कि उनके अधिकारों का हनन हो रहा है। ...(व्यवधान) रिज़र्वेशन इन प्रमोशन हालांकि सरकारी कर्मचारियों के ऊपर लागू होता है। ...(व्यवधान) लेकिन आम समाज में यह धारणा पैदा हुई कि यह हमारे अधिकारों का हनन हुआ है ...(व्यवधान) हमारे अधिकारों पर हमला है ...(व्यवधान) इसलिए यह आवश्यक था। ...(व्यवधान) आज हिंदुस्तान में हर व्यक्ति इंतजार कर रहा है कि पार्लियामेंट में क्या होगा। ...(व्यवधान) मैं यह भी स्पष्ट करना चाहूंगा ...(व्यवधान) जैसा माननीय मंत्री जी ने भी अभी बताया कि ...(व्यवधान) यह अधिकार आज भी है। रिज़र्वेशन इन प्रमोशन का प्रावधान आज भी है। ...(व्यवधान) जैसे आर्टिकल 64 ए कहता है कि - Nothing in this article shall prevent the State from making any provision for reservation in matters of promotion, with consequential seniority, to any class or classes of posts in the services under the State in favour of the Scheduled Castes and the Scheduled Tribes which, in the opinion of the State, are not adequately represented in the services under the State. ...(व्यवधान) इस तरह से यह प्रावधान है। ...(व्यवधान) आज यह भावना फ़ैलाई जा रही है कि दलित समाज को कुछ अतिरिक्त दिया जा रहा है। ...(व्यवधान) अतिरिक्त नहीं है। ...(व्यवधान) पहले एम. नागराज केस की वजह से जो कंडीशन उन्होंने लागू की और वह कंडीशन वास्तविकता से दूर थी। ...(व्यवधान) केवल उसको दूर करने के लिए संविधान संशोधन लाया गया। ...(व्यवधान) एम. नागराज केस में कहा गया कि बैकवर्डनेस को देखा जाएगा ...(व्यवधान) और बैकवर्डनेस को भी हर केस में देखा जाएगा। ...(व्यवधान) एम. नागराज केस में कहा गया कि हम इंदिरा साहनी केस से बाधित हैं। ...(व्यवधान) वह हमारे लिए बाइंडिंग फोर्स है। ...(व्यवधान) इंदिरा साहनी केस में ही यह कहा गया कि शिड्यूल कास्ट के अंदर बैकवर्डनेस अंडाउटिडली है। ...(व्यवधान) इस तरह से एम. नागराज केस में यह कह देना कि बैकवर्डनेस को देखा जायेगा...(व्यवधान) वह किसी भी तरह से सही नहीं है।...(व्यवधान)

अध्यक्ष महोदया : अभी आपको बुलाते हैं।

...(व्यवधान)

श्री पन्ना लाल पुनिया : एम. नागराज केस में कहा गया कि एडीक्वैसी ऑफ रिप्रजेंटेशन देखा जायेगा। ...(व्यवधान) मैं यह कहना चाहूंगा कि ...(व्यवधान) सुप्रीम कोर्ट ने इंदिरा साहनी केस में पूरे कांडर की

रोस्टर प्रणाली ...(व्यवधान) लागू की। ...(व्यवधान) यह पहले से तय है कि...(व्यवधान) रिजर्वेशन किस आधार पर...(व्यवधान) किस प्वाइंट पर रिजर्वेशन होगी...(व्यवधान) किस प्वाइंट पर रिजर्वेशन बैकवर्ड क्लास को होगी, किसमें शैड्यूल कास्ट को होगी, किसमें शैड्यूल ट्राइब को होगी, जब वह रोस्टर प्रणाली लागू है, सुप्रीम कोर्ट के आदेश से लागू है...(व्यवधान) एम. नागराज केस यह कहता है कि रोस्टर प्रणाली पहले से लागू है। ...(व्यवधान) जब देश में रोस्टर प्रणाली लागू है तो...(व्यवधान) एडीक्वैसी रिप्रिजेंटेशन से ज्यादा कभी भी रिप्रिजेंटेशन नहीं हो सकता है।...(व्यवधान) इसके अलावा मैं बताना चाहूंगा कि मेरे पास पूरे हिंदुस्तान भर के आंकड़े हैं।...(व्यवधान) यहां भारत सरकार में भी ग्रुप ए, जो क्लास वन की सर्विस है, उसमें भी 15 परसेंट के अगेंस्ट 12.5 हैं।...(व्यवधान) पंजाब में, जिसमें तीस परसेंट पॉपुलेशन है, वहां क्लास वन में तीस परसेंट के मुकाबले केवल 16 फीसदी रिजर्वेशन है।...(व्यवधान) क्लास बी 18.44 परसेंट है। ...(व्यवधान) इसी तरह से हिमाचल प्रदेश है, वेस्ट बंगाल है, उत्तर प्रदेश है, हरियाणा है। ...(व्यवधान) वेस्ट बंगाल में 23 परसेंट रिजर्वेशन है, लेकिन क्लास वन में केवल 10.28 परसेंट हैं, ग्रुप बी में 17 परसेंट हैं, ग्रुप सी में भी 17 परसेंट हैं।...(व्यवधान) इस तरह से 23 परसेंट के मुकाबले कहीं भी रिजर्वेशन लागू नहीं है। ...(व्यवधान) उत्तर प्रदेश में, जिसमें विशेष रूप से कहा गया, 21.2 प्रतिशत अनुसूचित जाति की जनसंख्या है, उसके अगेंस्ट ग्रुप ए में 12.17 परसेंट है, ग्रुप बी में 15.03 परसेंट है, ग्रुप सी में 17.77 परसेंट है।...(व्यवधान) हरियाणा में भी इसी तरह से है। ...(व्यवधान) बीस परसेंट वहां की जनसंख्या है और इसमें क्लास वन में 3.77 परसेंट हैं।...(व्यवधान) तमिलनाडु में केवल दस परसेंट हैं और 19 परसेंट की पॉपुलेशन है। ...(व्यवधान) इस तरह से मेरे पास पूरा चार्ट है, जिसमें गोवा को छोड़कर किसी भी राज्य में आरक्षण पूरा नहीं है।...(व्यवधान) तो ये किसकी बात करते हैं?...(व्यवधान) मैं समझता हूं कि एम. नागराज केस में ...(व्यवधान) जो बातें कहीं, एडीक्वैट्री रिप्रिजेंटेशन में ...(व्यवधान) वे बिल्कुल गलत हैं...(व्यवधान) न किसी राज्य में पूरा है, न केंद्र में पूरा है। ...(व्यवधान) केंद्र सरकार में आपने देखा होगा ...(व्यवधान) सेक्रेटरी लेवल की (व्यवधान) पोस्टों में शैड्यूल कास्ट का एक भी व्यक्ति नहीं है। ...(व्यवधान) एडीशनल सेक्रेटरी लेवल की पोस्टों में केवल चार पोस्ट एवलेबल हैं या वैकेंसी फिल-अप हुयी हैं।...(व्यवधान) इसके अलावा कहीं भी...(व्यवधान) आप ध्यान दीजिए कि जहां पर निर्णय होते हैं, ...(व्यवधान) जहां पॉलिसी तय होती हैं, जहां दलित समाज के वेलफेयर के लिए, कल्याण के लिए कानून बनता है, ...(व्यवधान) उसकी पॉलिसी निर्धारित करते समय अगर वहां दलितों का प्रतिनिधित्व नहीं है तो मैं समझता हूं कि इस पर हमें चिंतन करने की जरूरत है, सोचने की जरूरत है।...(व्यवधान) एफिशिएंसी इन एडमिनिस्ट्रेशन, एम.नागराज केस में कहा कि प्रत्येक केस में एफिशिएंसी देखी जायेगी।...(व्यवधान) मैं जानना चाहूंगा कि यह आरोप किसी का भी नहीं है, यहां पर सब बैठे हुए हैं, किसी का आरोप नहीं है कि निकम्मे व्यक्तियों को प्रमोट

किया जाता है, बल्कि शिकायत यह है कि अनुसूचित जाति के लोगों की प्रमोशन पाने की जब बारी आती है, उस समय उनकी एसीआर को खराब कर दिया जाता है।...(व्यवधान) उनको वंचित किया जाता है। ...(व्यवधान) राष्ट्रीय अनुसूचित जाति आयोग में हमारे पास अनेक-अनेक ऐसे उदाहरण हैं।...(व्यवधान) हमारे पास रोज कम्प्लेंट्स आती हैं, उनमें आता है कि हमारे प्रमोशन का समय नजदीक आया, उसी समय हमारी एसीआर खराब कर दी गयी।...(व्यवधान) उसके अलावा जब भी डीपीसी होती है, जब भी प्रमोशन का वक्त आता है, उस समय...(व्यवधान) केवल और केवल जो ...(व्यवधान) रिकार्ड है, एनुवल कान्फीडेंशल रिपोर्ट है, उनको विशेष रूप से देखा जाता है।...(व्यवधान) उसे देखकर ही आगे प्रमोशन दिया जाता है।...(व्यवधान) ऐसा नहीं है कि ...(व्यवधान) क्योंकि रिजर्वेशन है, चाहे जो व्यक्ति हो, चाहे जो हो, उनको प्रमोशन दिया जायेगा।...(व्यवधान) यह कहा गया कि सुप्रीम कोर्ट की बात मानी जानी चाहिए।...(व्यवधान) यह ठीक है कि सुप्रीम कोर्ट की बात माननी चाहिए, ...(व्यवधान) लेकिन मैं जानना चाहता हूँ कि सुप्रीम कोर्ट में यह लॉ ऑफ दी लैंड हो जाता है...(व्यवधान) जो भी निर्णय होता है...(व्यवधान) सुप्रीम कोर्ट यह तो बता सकता है कि कानून में क्या कमी है...(व्यवधान) लेकिन अनुसूचित जाति के कल्याण के लिए क्या कानून होना चाहिए, ...(व्यवधान) इसका निर्धारण केवल और केवल पार्लियामेंट कर सकती है। न्यायालय को यह भी देखना चाहिए कि दलितों को उनका हक क्यों नहीं मिल रहा है। मैं इस संविधान संशोधन विधेयक, जो लोक हित में है, का समर्थन करता हूँ। सुप्रीम कोर्ट ने कहा है कि पर्यावरण की रक्षा की जाए। ...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12.45 p.m.

12.35 hrs

*The Lok Sabha then adjourned till Forty-Five Minutes
past Twelve of the Clock.*

12.45hrs

*The Lok Sabha re-assembled at Forty Five Minutes
past Twelve of the clock*

(Madam Speaker in the Chair)

... (व्यवधान)

12.45 ½ hrs

*At this stage Shri Shailendra Kumar and some other hon. Members came and
stood on the floor near the Table.*

... (व्यवधान)

अध्यक्ष महोदया : श्री लाल कृष्ण आडवाणी। Nothing else will not go in records.

(Interruptions)* ...

श्री गोपीनाथ मुंडे (बीड): महोदया, हाउस को ऑर्डर में लाइए।... (व्यवधान)

अध्यक्ष महोदया : आप लोग वापस जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग कृपया करके वापस जाइए। हमने आडवाणी जी को बोलने के लिए बुलाया है।

... (व्यवधान)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: Let there be order in the House.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

* Not recorded.

12.49hrs

At this stage Shri Dilip Kumar Mansukhlal Gandhi, Shri Chandrakant Khaire, Shri Kaushalendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

MADAM SPEAKER: Please go back.

... (Interruptions)

MADAM SPEAKER: What is happening? Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: Let us have order in the House.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 1.15 p.m.

12.50 hrs

The Lok Sabha then adjourned till Fifteen Minutes past Thirteen of the Clock.

13.15 hrs

*The Lok Sabha re-assembled at Fifteen Minutes past
Thirteen of the Clock.*

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

13.15 ¼ hrs

*At this stage Shri Shailendra Kumar, Shri Ganesh Singh, Shrimati Usha Verma
and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(*Interruptions*)* ...

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2 p.m.

13.16 hrs

*The Lok Sabha then adjourned till Fourteen
of the Clock.*



* Not recorded.

14.00hrs

The lok Sabha re-assembled at Fourteen of the clock

(Mr. Deputy Speaker in the Chair)

... (व्यवधान)

14.01hrs

At this stage shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

14.01 ½ hrs

At this stage ShriRadha Mohan Singh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

उपाध्यक्ष महोदय: रिकार्ड में किसी की बात नहीं जाएगी।

... (व्यवधान)*

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

14.02 hrs

*The Lok Sabha then adjourned
till Thirty Minutes past Fourteen of the Clock.*

* Not recorded.

14.30hrs

The Lok Sabha re-assembled at Thirty Minutes past Fourteen of the Clock.

(Dr. Girija Vyas in the Chair)

... (Interruptions)

14.30 ½ hrs

At this stage, Shri Ghanshyam Anuragi, Shri Virendra Kumar and some other hon.

Members came and stood on the floor near the Table.

... (Interruptions)

MADAM CHAIRMAN : Nothing will go on record.

(Interruptions) ...*

सभापति महोदया : रिकार्ड में कुछ नहीं जाएगा।

(Interruptions) ...*

सभापति महोदया : माननीय आडवाणी जी।

... (व्यवधान)

सभापति महोदया : आप लोग अपनी सीट पर जाइए।

... (व्यवधान)

MADAM CHAIRMAN: Please go to your place.

... (Interruptions)

MADAM CHAIRMAN: The House stands adjourned to meet again at 4 p.m.

14.31 hrs

*The Lok Sabha then adjourned
till Sixteen of the Clock.*

* Not recorded.

16.00hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

16.0½ hrs

At this stage, Shri Ganesh Singh, Shri Ghanshyam Anuragi, Shri Kaushalendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: Please take your seats.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

MADAM SPEAKER: Please take your seats.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 5.30 p.m.

16.02 hrs

The Lok Sabha then adjourned till Thirty Minutes past Seventeen of the Clock.

* Not recorded.

17.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Seventeen of the Clock.

(Madam Speaker in the Chair)

VALEDICTORY REFERENCE

MADAM SPEAKER: Hon. Members, I tried my best to run the House and see the Constitution (Amendment) Bill through. But, it did not happen and today being the last day, now I am reading the Valedictory Address.

Hon. Members, the Twelfth Session of the Fifteenth Lok Sabha, which commenced on 22nd November, 2012 is coming to a close today.

During this Session, we had 20 sittings and the House sat for 61 hours and 45 minutes.

The Session saw the disposal of important Financial, Legislative and other Business. Discussion on Supplementary Demands for Grants (General) for 2012-13 lasted for four hours and 39 minutes before the demands were voted and the related Appropriation Bill was passed.

During the Session, seven Bills were introduced and seven Bills were passed. Some of the important Bills passed were the Banking Laws (Amendment) Bill, 2012; the Companies Bill, 2012; and the Constitution (One Hundred-Eighteenth Amendment) Bill, 2012 (Insertion of new Article 371J).

The House held a joint discussion on a Motion under Rule 184 on Foreign Direct Investment in multi brand retail trade and a Motion for modification of regulation issued by the Government under Foreign Exchange Management Act. The motions were negatived after discussion.

During the Session, 400 Starred Questions were listed, out of which only 49 Questions could be answered orally. Thus, on an average, about 2.45 Questions could be answered per day, which, you will agree, is extremely low. Written

replies to the remaining Starred Questions along with 4599 Unstarred Questions were laid on the Table.

About 135 matters of urgent public importance were raised by the Members after the Question Hour and by sitting late in the evening. Hon. Members also raised 244 matters under Rule 377.

The Standing Committees presented 37 Reports to the House.

The House also held Short Duration Discussion under Rule 193 on the need for uniform education system in the country. The discussion remained part-discussed.

During the Session, three important matters were raised by way of Calling Attention, namely (i) situation arising out of spread of Dengue and Chikungunya in the country; (ii) the plight of coconut growers of Tamil Nadu; and (iii) situation arising out of dilution of Jute Packaging Materials (Compulsory Use) Act, 1987. In response to these Calling Attention, the Ministers concerned made statements and also replied to the clarifications sought by the Members.

As many as 35 statements were made by the Ministers on various other important subjects.

Coming to the Private Members' Business, 48 Private Members' Bills were introduced during the Session. Motion for consideration of the Ban on Witchcraft Bill, 2010, which sought to provide for ban on the practice of witchcraft was negatived after conclusion of discussion. Another Bill seeking to provide for social security to senior citizens, which was moved on 7 December, 2012 remained part-discussed.

As far as Private Member's Resolutions are concerned, the discussion on Resolution regarding formulation of an action plan to rehabilitate persons displaced for Pakistan, remained inconclusive on 14 December, 2012.

In this Session, the House sat late for 11 hours and 27 minutes. But, regrettably we lost over 59 hours and 7 minutes of time due to interruptions followed by forced adjournments.

I would like to thank the hon. Deputy Speaker and my colleagues in the Panel of Chairmen for their help and co-operation in the completion of business of the House. I am extremely grateful to the hon. Prime Minister, Leader of the House, the Leader of the Opposition, Chairperson of UPA, Minister of Parliamentary Affairs, Leaders of various parties and groups as well as the Chief Whips for their cooperation. I thank the hon. Members of the House. I would also like to thank, on behalf of all of you, our friends in the Media.

I take this opportunity to convey my appreciation to the Secretary-General for the expert assistance he has rendered to me and I compliment the officers and staff of the Lok Sabha Secretariat for their dedicated service to the House. I also thank the allied agencies for their assistance in the conduct of the proceedings of the House.

I wish Merry Christmas and a Happy New Year to the hon. Members.

Members may now stand up as *Vande Mataram* would be played.

(The National Song was played.)

MADAM SPEAKER: The House stands adjourned *sine die*.

17.37 hrs

The Lok Sabha then adjourned sine die.
